

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 1243 of 2024)

IN THE MATTER OF:

Manu Rathi & Anr.

..... Applicant

Versus

State of Uttarakhand & Ors.

..... Respondents

INDEX

S. No.	Particulars	Page No.
1.	Reply/Response filed on behalf of the Respondent No.4 i.e. M/s Aroma Craft & Tissues (P) Ltd	1-10
2.	Affidavit	11
3.	<u>Annexure: R4/A</u> Copy of the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016	12-20
4.	<u>Annexure: R4/B</u> Copy of No-Objection Certificates (NOCs) issued by the Central Ground Water Authority (CGWA)	21-25
5.	<u>Annexure: R4/C</u> Copy of the ETP Adequacy Report prepared by Central Pulp & Paper Research Institute, Saharanpur (U.P.)	26-42
6.	<u>Annexure: R4/D (Colly)</u> Photographs of the electromagnetic flow-meter at ETP Outlet; electromagnetic flow-meter at ETP Inlet and the Online Monitoring System (OCEMS)	43-45
7.	<u>Annexure: R4/E (Colly)</u> Copies of the test reports of the effluent water and stack emission issued by Newcon Consultants & Laboratories, Kavi Nagar Industrial Area, Ghaziabad, Uttar Pradesh	46-47
8.	<u>Annexure: R4/F</u> Copy of the Agreement dated 01.04.2025 with M/s Suraj Plastic Company	48-55

9.	<u>Annexure: R4/G</u> Copy of the Membership Certificate of M/s Bharat Oil & Waste Management Ltd.	56-57
10.	<u>Annexure: R4/H</u> Copy of the Agreement dated 04.03.2025 with M/s Bharat Oil & Waste Management Ltd.	58-80
11.	Vakalatnama	81
12.	Proof of Service	82



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Place: NEW DELHI
Date: 23/09/2025

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 1243 of 2024)

IN THE MATTER OF:

Manu Rathi & Anr.

..... Applicant

Versus

State of Uttarakhand & Ors.

..... Respondents

REPLY /RESPONSE FILED ON BEHALF OF THE RESPONDENT

NO.4 i.e. M/S AROMA CRAFT & TISSUES (P) LTD.

MOST RESPECTFULLY SHEWETH:

1. That the present Reply/Response has been filed by the Respondent No.4 i.e. M/s Aroma Craft & Tissues (P) Ltd. [hereinafter referred to as the “answering Respondent”]. That the answering Respondent is filing this present Reply/Response through Sh. Rajesh Kumar Jain, who, being the director of the Respondent No.4, is duly authorized to sign & verify this present Reply/Response, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply/Response.
2. That at the outset, the answering Respondent denies each and all the statements, averments and allegations made with respect to the answering Respondent by the Applicant in the captioned Original Application which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and set traversed in seriatim.
3. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: Khasra No. –

103 & 104, Village – Nurpur, Pargana - Manglore, Tehsil – Roorkee, District – Haridwar, Uttarakhand. That the answering Respondent is engaged in the business of manufacturing & sale of kraft paper from waste paper depending on the current market requirement. That the unit of the answering Respondent was established in 2009. That the answering Respondent has a single paper machine for the said kraft paper production.

4. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses and/or Consent to Operate. That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
5. That the answering Respondent had valid consents both under the Water (Prevention and Control of Pollution) Act, 1974 as well as Air (Prevention and Control of Pollution) Act, 1981 which are valid till 31.03.2028. That the answering Respondent also have the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which is also valid till 31.03.2028. Copy of the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2)

of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 is annexed as **Annexure: R4/A**.

6. That presently the answering Respondent is meeting its fresh water requirement from ground water through 2 (Two) bore-wells. That the answering Respondent have No-Objection Certificates (NOCs) for both of its said 2 (Two) bore-wells issued by the Central Ground Water Authority (CGWA) with a validity period from 06.02.2023 to 05.02.2026. Copy of No-Objection Certificates (NOCs) issued by the Central Ground Water Authority (CGWA) is annexed as **Annexure: R4/B**.
7. That the industrial waste water generated by the answering Respondent is treated by the answering Respondent with an Effluent Treatment Plant (ETP) consists of Hill Screen, Equalization Tank with mixing device, Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier, Pressure Sand Filter (2 Nos.) - Tertiary Treatment System, Sludge Handling System - Sludge Drying Beds & Sludge Press.
8. That the combined waste water mainly from pulp mill and excess paper machine back water is collected in sump tank and passed through hill screen and collected in equalization tank. That after equalization tank, the effluent is passed through sedicell followed by primary clarifier for fibre recovery and clear water is subjected to biological treatment process. That the aeration tank is provided with aeration system to maintain the dissolved oxygen level required to maintain the proper metabolic activity of microbial culture. That in aeration tank essential nutrient in the form of Urea & DAP (BOD: N:P – 100:5:1) is added for facilitating the growth of micro-organisms. That the overflow of the aeration tank is further treated

through secondary clarifier for removal of suspended active biomass. That after secondary clarification the treated effluent is passed through tertiary treatment (Pressure Sand Filter) and is discharged to drain. That the part of the secondary clarifier overflow is recycled to the aeration tank to maintain desired level of active biomass. That the underflow of the primary clarifier along with excess secondary clarifier underflow is pumped to sludge press and sludge drying beds for further disposal to board making units. Copy of the ETP Adequacy Report prepared by Central Pulp & Paper Research Institute, Saharanpur (U.P.) is annexed as **Annexure: R4/C**.

9. That electromagnetic flow-meter is duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent. That Online Monitoring System (OCEMS) have been duly installed at the outlet of the Effluent Treatment Plant (ETP) of the answering Respondent which have been connected to the servers of both the Central Pollution Control Board (CPCB) and Uttar Pradesh Pollution Control Board (UPPCB). Photographs of the electromagnetic flow-meter at ETP Outlet; electromagnetic flow-meter at ETP Inlet and the Online Monitoring System (OCEMS) are collectively annexed as **Annexure: R4/D (Colly)**.
10. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and time & again analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. That the test reports of both the treated effluent water as well as stack emission generated by the unit of the answering Respondent shows that their parameters are well within the prescribed limits and, therefore, the answering Respondent is duly

complying with the environmental norms. Copies of the test reports of the effluent water and stack emission issued by Newcon Consultants & Laboratories, Kavi Nagar Industrial Area, Ghaziabad, Uttar Pradesh are collectively annexed as **Annexure: R4/E (Colly)**.

11. That the allegations raised by the Applicant in the captioned Original Application is that the answering Respondent is burning the plastic waste and is also discharging the industrial effluent in open filed. That this Hon'ble Tribunal, vide Order dated 22.10.2024, constituted a Joint Committee comprising the Member Secretary, Uttarakhand Pollution Control Board (UKPCB), representative of Member Secretary, Central Pollution Control Board (CPCB), RO, Ministry of Environment, Forest and Climate Change (MoEF&CC), Dehradun and District Magistrate Haridwar. That this Hon'ble Tribunal, vide the said Order dated 22.10.2024, has also directed that said Joint Committee to visit the site, ascertain the extent of violation of environmental norms by the answering Respondent and also suggest the remedial measures.
12. That in compliance of the aforesaid Order dated 22.10.2024 issued by this Hon'ble Tribunal, a Joint Committee comprising of officials from Regional Office, Ministry of Environment, Forest and Climate Change (MoEF&CC), Dehradun, Central Pollution Control Board (CPCB), Uttarakhand Pollution Control Board (UKPCB) and representative from District Administration, Haridwar was constituted to verify the issues raised by the Applicant in the captioned Original Application.
13. That the said Joint Committee inspected the unit of the answering Respondent on 18.12.2024 and 29.01.2025. That the said Joint

Committee on 13.02.2025 filed an Inspection Report before this Hon'ble Tribunal, which is duly available at the web-site of this Hon'ble Tribunal.

14. **ANALYSIS OF THE INSPECTION REPORT DATED 13.02.2025 FILED BY THE JOINT COMMITTEE:**

- (A) That the unit of the answering Respondent was found operational at the time of inspection by the Joint Committee on 18.12.2024 and 29.01.2025.
- (B) That the answering Respondent has valid Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016, which is valid till 31.03.2028.
- (C) That the answering Respondent has consented production of Kraft Paper @ 275 MT/Day, however, the actual average daily production as per log book data from 01.10.2024 to 16.12.2024 is 207.34 MT/Day. That, therefore, the actual production of the answering Respondent is well within the consented production capacity.
- (D) That the answering Respondent has two number of borewells. That the permitted withdrawal quantity in 950 KLD whereas the actual average daily withdrawal quantity is 379.21 KLD, which is well within the permitted limit. That electromagnetic flow meter with totalizer are duly installed at both the said borewells.

- (E) That the answering Respondent have No-Objection Certificates (NOCs) for both of its said 2 (Two) bore-wells issued by the Central Ground Water Authority (CGWA) with a validity period from 06.02.2023 to 05.02.2026.
- (F) That as per the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule – 6 (2) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016, the answering Respondent is permitted to discharged 1650 KLD of treated effluent.
- (G) That the answering Respondent has duly installed an ETP. That the answering Respondent has duly V-notch at the inlet of its ETP. That the answering Respondent has duly installed flowmeter with totalizer at ETP outlet, feed to sedicell, feed to sand filters and at lines carrying recycled treated effluent after sand filter back to process. That the answering Respondent has also duly installed OCEMS at ETP outlet.
- (H) That the Joint Committee has collected samples from ETP inlet, ETP Outlet and aeration tank of the answering Respondent. That the analysis results of the said samples shows that the parameters of the said samples are well within the prescribed norms and, therefore, the answering Respondent is a compliant unit.
- (I) That the answering Respondent has installed 02 no. of boiler of capacity of 10 TPH & 12 TPH. That the answering Respondent

is using bagasse and waste wood as fuel in its said boiler. That, therefore, the allegation raised by the Applicant with respect to the burning of plastic waste is false. That the answering Respondent has provided stack of height 30 meter attached with its said boilers equipped with multi cyclone, dust collector and wet scrubber as APCDs. That the stack emission norms are well within the prescribed norms.

- (J) That the answering Respondent has an agreement with M/s Suraj Plastic Company, Khasra No. 360, Manglore Road, Landhora, Haridwar, Uttarakhand for the disposal of plastic waste generated by the answering Respondent. Copy of the Agreement dated 01.04.2025 with M/s Suraj Plastic Company is annexed as **Annexure: R4/F.**
- (K) That the answering Respondent has an agreement with M/s Bharat Oil & Waste Management Ltd. for the disposal of hazardous waste generated by the answering Respondent. Copy of the Membership Certificate of M/s Bharat Oil & Waste Management Ltd. is annexed as **Annexure: R4/G.** Copy of the Agreement dated 04.03.2025 with M/s Bharat Oil & Waste Management Ltd. is annexed as **Annexure: R4/H.**
- (L) Submissions with respect to the “Key Issue” raised in the said Inspection Report dated 13.02.2025 i.e. Laboratory analysis result of waste water samples collected from ETP inlet and ETP outlet shows 93.4% reduction in TDS parameters, without any TDS reduction unit in ETP, thus possibility of dilution of effluent with fresh water in different stages of ETP can't be ruled out; In this regard it is submitted that typically, Total Dissolved Solids

(TDS) are considered to be inorganic in nature. That, however, in the case of pulp and paper mill effluents, particularly those from waste paper-based paper mills, TDS is predominantly comprised of organic matter. That this is attributed to the slushing of waste paper in a hydra pulper, which results in the dissolution of organic constituents from the waste paper into the water. That after clarification through a Sedicell and Primary Clarifier, the effluent containing soluble organic pollution load (organic TDS) is treated in an aeration tank based on activated sludge process (ASP). In this process, microbes facilitate the degradation of organic TDS. That consequently, significant degradation of TDS in paper mill effluent is achievable through this treatment mechanism.

15. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.

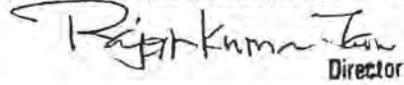
PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No. 1243 of 2024 titled as "*Manu Rathi & Anr. Vs. State of Uttarakhand & Ors.*" filed by the Applicant in as far as it is related with the answering Respondent i.e. M/s Aroma Craft & Tissues (P) Ltd;

Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.

FOR ARJUNA CRAFT AND TISSUES PRIVATE LIMITED


Director

RESPONDENT NO.4

THROUGH





ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.4)

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Place: NEW DELHI

Date: 29/9/2021

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 1243 of 2024)

IN THE MATTER OF:

Manu Rathi & Anr. Applicant

Versus

State of Uttarakhand & Ors.

..... Respondents

AFFIDAVIT

I. Rajesh Kumar Jain aged about 58 years S/o Sh. Adesh Kumar Jain, director of M/s Aroma Craft & Tissues (P) Ltd. having its Unit at: Khasra No. - 103 & 104, Village - Nurpur, Pargana - Manglore, Tehsil - Roorkee, District - Haridwar, Uttarakhand (the Respondent No.4 herein) do hereby solemnly affirm state as under:-

1. That I am the director of M/s Aroma Craft & Tissues (P) Ltd. (the Respondent No.4 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

For AROMA CRAFT AND TISSUES PRIVATE LIMITED

Rajesh Kumar Jain Director

DEPONENT

VERIFICATION:

Verified at on this day of 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

For AROMA CRAFT AND TISSUES PRIVATE LIMITED

Rajesh Kumar Jain Director

DEPONENT

Identified by
[Signature]



Rajesh Kumar Jain
I, the deponent, have identified the deponent, who has examined the contents of the affidavit and explained the contents of the affidavit to me.

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

12 0 SEP 2025



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahasthradara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Con-A-133/2024/ 78

Date: 02.05.2024
REGD. POST

To,
M/s. Aroma Craft & Tissues Pvt. Ltd,
Khasra No. 103, 104, Vill-Nurpur, Pargana,
Manglore, Tehsil-Roorkee, Distt-Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) Renewal under Section- 25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule -6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 9787	Application no. 2753487
CCA (Renewal)	
Date :- 31.03.2023	

CCA is hereby granted to M/s Aroma Craft & Tissues Pvt. Ltd. located at Khasra No. 103, 104, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand (29.804723 °N, 77.811911 °E) subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/03/2028 under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/03/2028 under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto 31/03/2028 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

4. Production Capacity

S.No.	Declared by the unit		Permitted by State Board	
	Raw material per day	Final Products & By-products per day	Raw material per day	Final Products & By-products per day
I.	Waste Paper 345.73 MT/day	Craft Paper (275 MT/Day)	Waste Paper 345.73 MT/day	Craft Paper (275 MT/Day)
II.	Alum/Pac- 1.5 MT/day		Alum/Pac- 1.5 MT/day	

5. Production Process Infrastructure

S. No	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1.	Pulper	01	Pulping	Yes
2.	Hill Screen	03	Thickening	Yes

3.	DAF/Fibre recovery system	01	Fibre Recovery	Yes
4.	Paper machine	01	Manufacturing of Craft Paper	Yes

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

6. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/Semi critical /Critical/ Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA (in case of use of river water, permission from irrigation department) before start of ground water (freshwater) extraction and shall strictly comply with the various conditions as mentioned in the CGWA/SGWA NOC/irrigation dept.
- Status of NOC from CGWA/SGWB: Applied
- If Granted: Number of NOC and Validity: -
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
Piezometer No. 1 : 29.804886°N, 77.813255°E
Piezometer No. 2 : 29.804889°N, 77.813285 °E
- This CCA is valid for details w.r.t fresh water as mentioned below:

	Declared by the Unit	Permitted by NOC issued by CGWA/Board
Source of fresh water	Borewell	Borewell
No. of borewell	02 (01 in operation)	02 (01 in operation)
Daily quantity of water to be abstracted	950 KLD	950 KLD

*In case of units adopting Zero Liquid Discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers, paperboards and Newsprints	<10KL per Ton of paper produced

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
- All the pipelines carrying fresh water/back water should be coloured as per protocol.
- The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent generation as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of trade effluent	1650 KLD	1650 KLD
Treatment facility	a. Capacity of ETP 1900 KLD b. Technology of ETP upto Tertiary level	a. Capacity of ETP 1900 KLD b. Technology of ETP upto Tertiary level
Discharge/recycling/re-use point	Surface water bodies: 1.ETP (Lat-29.805359°, Long-77.812126°) 2.Shila Nala (Lat-29.805987°, Long-77.810025°)	Surface water bodies: 1.ETP (Lat-29.805359°, Long-77.812126°) 2.Shila Nala (Lat-29.805987°, Long-77.810025°)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
RCF and Market Pulp Based Paper Mills producing un bleached grades of papers, paperboards and newsprints	< 6KLD per Ton of paper produced)

3. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
4. The treated effluent shall be recycled to the maximum extent (at least 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain **Shila Nala First Order**:(Lat-29.805987°, Long-77.810025°)

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5
TSS, mg/l	≤ 30	<30	<100
BOD, mg/l	≤ 20	< 20	< 30
COD, mg/	≤ 200	< 150	< 250
TDS, mg/l	≤ 1800	< 1600	< 2100
Color, PCU	≤ 250	< 150	< 150
AOX, mg/l	≤ 8	-	-
SAR	≤ 10	< 8	< 8

* In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

5. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
6. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
7. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.

8. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
9. Sampling points should be installed at ETP inlet, ETP outlet, and effluent recirculation lines and at other points as deemed necessary.
10. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
11. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
12. The unit shall have an adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
13. The unit shall set up an Environment Management Cell within the unit as per the Charter.
14. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
15. All flow meters should be calibrated annually from recognized institutions/vendors.
16. The unit shall prepare material balance and water balance report annually.
17. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
18. The unit shall get its ETP performance evaluated by a third party annually.
19. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	08 KLD	08 KLD
Treatment facility	Septic Tank	Septic Tank
Discharge point	With ETP	Overflow of septic tank shall channelized to ETP

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

Parameter	Standard
pH	Not Applicable: Unit shall channelize overflow of the septic tank to ETP.
Biological Oxygen Demand (BOD) (mg/l)	
Total Suspended Solids (TSS) (mg/l)	
Nitrogen-Total (mg/l)	
Phosphate-Total (mg/l)	
Chemical Oxygen Demand (BOD) (mg/l)	
Faecal Coliform (MPN/100mL)	

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, and sewage channelize to ETP. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at inlet, and outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of sewage channelize to ETP and sludge generation and disposal, separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of Industrial and domestic effluent in closed water supply system.
6. **Cleaner Technology & Waste Minimization Practices:**
Background:

CPCB issued direction under Section 18(1)(b) of **Water (Prevention & Control of Pollution) Act, 1974** to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated.

Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc.

Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
 - Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
 - Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
 - Use of jet aerators for improved biodegradation in aeration tank and increased DO level
 - Press Washers in Pulp Washing to optimize water consumption acceptable under charter
 - Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
 - Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
 - Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units
7. **Environmental management system**
- Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
 - Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. **Air Pollution Mitigation**

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I.	Boiler (10TPH)	Agro Residue/Bio mass	30m	Cyclone Dust Collector, Wet Scrubber	Particulate Matter 150 mg/NM ³
II.	Boiler (12TPH)	Agro Residue/Bio mass	30m	Cyclone Dust Collector, Wet Scrubber	Particulate Matter 150 mg/NM ³

III.	D.G. Set (100 KVA)×01	HSD	2	Acoustic Enclosure & Stack	
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- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) L_{eq}			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
- iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
- 10. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**
- Number of authorisation and date of issue :
 - Reference of application (No. and date) :
 - Director of M/s Aroma Craft & Tissues Pvt. Ltd.** is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, , storage, reuse, utilisation, disposal or any other use of hazardous or other wastes or both on the premises situated at Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar.

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
I	Schedule 5.1 (Waste Oil & Lubricants)	Send to authorised recycler	0.600TPA

- The authorisation shall be valid for a period upto **31-03-2028**.
- The authorisation is subject to the following general and specific conditions
- (Please specify any conditions that need to be imposed over and above general conditions, if any):

Conditions of authorisation:

- The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
16. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
17. Unit should comply the points as specified in implementation of "Charter for Water Recycling and Pollution prevention in Pulp & Paper industries".
18. Unit should maintain the linkage of their online effluent monitoring system with CPCB/SPCB for submission of real time 24x7 online data.
19. The unit shall install water meter install water use/recycle point and also at discharge point.
20. In case of non-compliance the Bank Guarantee No. 6119624BG0000057 ₹ 5.0 Lacs shall be forfeited in favour of the Board without any prior intimation.
21. The unit shall strictly comply with provisions of Water Act, Air Act & E(P) Act, and Rules/Notification made thereunder, time to time.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.

- 19
- 19.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
 6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
 7. Compulsory documents to be submitted by the Unit: -
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii) Environment Statement in form - V of Environment (Protection) Rule, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
 9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
 10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
 11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
 12. The unit shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the unit is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the unit under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
 13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
 14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
 15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
 16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
 17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
 18. The unit will have to deposit the revised fee whenever it is notified.

19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Consent to establish (CTE) issued by Board.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established.
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
26. The unit shall maintain and provide "Inspection Book" at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall strictly comply with the directions issued by the UEPPCB on dated 13-03-2015 under section-33(A) of the Water (Prevention & Control of Pollution) Act, 1974-regarding Implementation of "Charter for water recycling and Pollution Prevention in Pulp & Paper Industries" and subsequent directions in this regard. This CCA is linked with the implementation of activities /action points within prescribed time limit as specified in the "Charter" and subsequent action plan, mile stone chart etc.
29. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof.



(Dr. Parag Madhukar Dhakate)
Member Secretary

Copy to: **Regional Officer, Uttarakhand Pollution Control Board, Roorkee**, for information and compliance of the same.



Member Secretary



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केंद्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Aroma Craft And Tissues Pvt. Ltd.		
Project Address:	Noorpur-budpur, Mangalore-jhabrera Road, Jhabrera, Narsan Block, Haridwar District		
Village:	Noorpur	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Village Noorpur, Noorpur-budpur, Mangalore-jhabrera Road, Jhabrera, Narsan, Narsan, Haridwar, Uttarakhand - 247665		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Balliwala, Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

- | | | | |
|---------------------|---|---------------------|---------------------|
| 1. NOC No.: | CGWA/NOC/IND/REN/2/2024/9621 | 2. Date of Issuance | 12/06/2024 |
| 3. Application No.: | 21-4/225/UT/IND/2016 | 4. Category | Safe
(GWRE 2023) |
| 5. Project Status: | Existing With Additional Ground Water Requirement | 6. NOC Type. | Renewal |
| 7. Valid from: | 06/02/2023 | 8. Valid up to: | 05/02/2026 |

9. Ground Water Abstraction Permitted:		Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
950.00	313500.00								

10. Details of ground water abstraction /Dewatering structures

	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	2	0	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit MPu-Mine Pumps

11. Ground Water Abstraction/Restoration Charges paid (Rs.): 2513000.00

12. Environment Compensation (if applicable) paid (Rs.): 0.00

13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism. No. of Piezometers Monitoring Mechanism

	Manual	DWLR**	DWLR With Telemetry
**DWLR - Digital Water Level Recorder	2	0	1

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

Validity of this NOC shall be subject to compliance of the following conditions

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and information regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of the NOC
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provision of Environment (Protection) Act, 1986
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/dischage of effluents or any such matter as applicable

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA)
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period)
- 13) Proponents shall install roof top rain water harvesting in the premises as per the existing building bye laws in the premises
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises falling which the firm shall be responsible for any consequences arising thereupon
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water
- 17) Whenever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the proponent's merits and take decisions independently of the NOC
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 30 days of takeover possession of the premises
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/Court orders in cases related to ground water or any other related matters
- 24) Proponents who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. shall be CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/authority shall ensure implementation of dual water supply system in the premises
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as per guidelines
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable)
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/ Piezometers. If any, the PP shall be advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of groundwater pollution, the PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamanagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

प्रादेशिक वित्त मंत्रालय
नई दिल्ली - 110011

CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

Receipt

(As per the guideline Gazette Notification S.O. 3281(I) regarding the New Guidelines dated 24.09.2020 of CGWA, MoJS, Govt. of India)
<http://cgwa.gov.in>

Application No.: 21-4/225/UT/IND/2016 Date of Issuance: 12/06/2024
Name of Firm: AROMA CRAFT AND TISSUES PVT. LTD.
AppType Category: Paper and Pulp
Application Type: Industrial
PAN/GSTIN No. of Firm/Individual: /

S N	Description	Amount (Rs.)
1.	Application Processing Fee	5000.00
2.	Ground Water Abstraction charges	2513000.00
3.	Ground Water Restoration charges	0
4.	Environmental Compensation Charges (ECRGW) (Date From 10) Days-	
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	10000.00
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
	S.No. Description	Rate
	(i) Change in User ID	Rs. 1000
	(ii) Change in firm Name	Rs. 5000
	(iii) Extension of No Objection Certificate	Rs. 5000
	(iv) Issuance of duplicate No Objection Certificate	Rs. 5000
	(v) Issuance of corrigendum to No Objection Certificate	Rs. 5000
	(vi) Any other items/correction etc.	Rs. 500
Rs. Rupees Twenty Five Lakh Twenty Eight Thousand Only		2528000.00

This is an system generated invoice, hence, does not require ink signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये जैयन बचाये
SAVE WATER - SAVE LIFE

Term and conditions:

- i. All disputes are subject to Delhi Jurisdiction
- ii. Any complaint in regard to the rates will not be entertained

25

Member-Secretary
CWA, Govt. Delhi

TECHNICAL REPORT

on

**ADEQUACY OF EXISTING EFFLUENT TREATMENT PLANT (ETP) FOR
TREATMENT OF EFFLUENT TO BE GENERATED AFTER PROPOSED CAPACITY
EXPANSION TO 300 TPD KRAFT PAPER USING 100 % WASTE PAPER**

At

**Aroma Craft & Tissues Pvt. Ltd
Village- Noorpur-Boodpur, Pargana- Manglore, Roorkee
District- Hardwar (Uttarakhand)**

Prepared By



**Central Pulp & Paper Research Institute
Saharanpur, (UP), India**

May, 2019

CONTENTS

S.No	Title	Page No
1.0	Background of the mill	1
2.0	Proposed Capacity Expansion	1
3.0	Objective of the Report	1
4.0	Manufacturing Process	2
5.0	Fresh Water Consumption	2
6.0	Waste Water Generation & its Characteristics	3
7.0	Effluent Treatment Process	4
8.0	Adequacy of Effluent Treatment Plant After Proposed Expansion	6
9.0	Operation & Maintenance of ETP	7
10.0	Remarks	8
	Layout of paper manufacturing process	Fig.-1
	Layout of existing and suggested ETP	Fig.- 2
	Existing ETP photographs	Annexure-I

1.0 BACKGROUND OF THE MILL:

Aroma Craft & Tissues Private Ltd., is located at 5th Km. Mangalore-Jhabrera road, Village- Noorpur-Boodpur, Pargana- Manglore, Roorkee, District- Haridwar Uttrakhand is a waste paper based kraft paper mill. The unit was installed in the year 2009. At present the mill is producing around 140 TPD kraft paper having GSM range 100-220 and BF range 16-28. The mill has single paper machines for production of kraft paper.

2.0 PROPOSED CAPACITY EXPANSION:

In view of increased market demand and also to improve the economy, mill proposes to expand its present production capacity from 140 TPD to 300 TPD Kraft paper using 100 % waste paper only. The necessary modifications and additions in pulp mill and paper machine will be taken up to achieve the proposed additional capacity of 160 TPD.

3.0 OBJECTIVE OF THE REPORT:

The aim of the present report is to assess the adequacy of existing Effluent Treatment Plant (ETP) for treatment of waste water to be generated from proposed capacity expansion i.e. from 140 TPD to 300 TPD to meet the discharge standards given by the regulatory authority.

Sr. No.	Parameter	Discharge Norms
1.	pH	6.8-8.5
2.	TSS, mg/l	< 50
3.	COD, mg/l	< 250
4.	BOD, mg/l	< 30

S.P.
24/5/19

The report is prepared on the basis of information provided by the mill w.r.t design specifications of ETP, fresh water consumption and waste water generated and their characteristics.

4.0 MANUFACTURING PROCESS:

The mill's manufacturing process mainly includes:

Slushing of waste paper

- Hydra pulper is used for slushing of waste paper and no chemical is added in pulper and the pulp is transferred to Poir followed by HD Cleaner.

Stock Preparation

- The waste paper pulp is cleaned and screened through a combination of High Density Cleaner, pressure screen, Turbo Separator, centricleaner etc. followed by refining as per product quality requirement.
- The refined pulp is mixed with chemicals to achieve desired product specifications and stored in Machines chests.

Paper Making

- The pulp stock after mixing of chemicals passing through paper machine having size press for production of kraft paper of desired quality.

The flow sheet of paper manufacturing process is indicated in Fig.- 1.

5.0 FRESH WATER CONSUMPTION :

The requirement of fresh water in paper mills varies depending on recycling/reutilization of back water in the process and the type of finished product. The mill has two submersible bore wells (equipped with flow meter) for

↑
Christina
24/05/19

extraction of the ground water to meet water requirement of mill for manufacturing 140 TPD kraft paper. The fresh water is collected first in a reservoir of 200 m³ capacity before distribution to the different process of the mill. Most of the process operation involved in the mill is completed with back water and fresh water is used only in paper machine showers, boilers etc. Based on the information's given by mill the existing fresh water consumption as well as after proposed expansion at M/s Aroma Craft & Tissues Private Ltd., Haridwar is given below:

Particulars	Fresh Water consumption	
	@Existing Production of 140 tpd*	@ Proposed Production of 300 tpd*
Pulp Mill, m ³ /d	150	250
Paper Machine, m ³ /d	800	1,200
Boiler, m ³ /d	70	200
Cooling/Sealing, m ³ /day	20	150
Miscellaneous including Chemical preparation, m ³ /d	60	100
Total fresh Water Consumption, m ³ /d	1,100	1,900
Total Water Consumption, m ³ / t paper	~ 7.85	~ 6.33

* Figures provided by the mill

6.0 WASTE WATER GENERATION & ITS CHARACTERISTICS:

The waste water streams mainly from pulp mill and excess paper machine back water is collected in sump tank and passed through hill screen and collected in equalization tank. After equalization tank the effluent is passed through Sedicell

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24/5/19

followed by primary clarifier for fiber recovery and clear water is subjected to biological treatment process (ASP). The expected effluent volume and characteristics of waste water after primary clarification going to aeration tank for assessment of ETP adequacy for existing 140 TPD and for proposed 300 TPD are given below:

S. No.	Parameters	Values	
		@ 140 TPD (Existing) *	@ 300 TPD (Proposed) *
1.	Total fresh Water Consumption, m ³ /d	1,100	1,900
2.	Waste water volume going to ETP and discharged, m ³ /d	700	1,200
Characteristics of effluent after primary clarifier going to Aeration tank			
3.	pH	6.5	6.6
4.	TSS, mg/l	170	185
5.	COD, mg/l	1,960	2,120
6.	BOD, mg/l	810	1,050

❖ Expected characteristics of effluent given by the mill

7.0 EFFLUENT TREATMENT PROCESS:

The mill has full-fledged effluent treatment plant for treatment of mill effluent. The combined waste water mainly from pulp mill and excess paper machine back water is collected in sump tank and passed through hill screen and collected in equalization tank. After equalization tank the effluent is passed through Sedicell followed by primary clarifier for fiber recovery and clear water is subjected to biological treatment process (ASP). The aeration tank is provided with surface aeration system to maintain the dissolved oxygen level required to maintain the proper metabolic activity of microbial culture. In aeration tank, the essential

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nutrient in the form of Urea & DAP (BOD:N:P-100:5:1) is added for facilitating the growth of microorganisms. The overflow of aeration tank is further treated through secondary clarifier for removal of suspended active biomass. After secondary clarification the treated effluent is passed through tertiary treatment (Pressure Sand Filter) and is discharged to drain. The mill has also installed online continuous monitoring of waste water discharge and their characteristics as per CPCB charter requirement. The part of secondary clarifier underflow is recycled to the aeration tank to maintain desired level of active biomass. The underflow of primary clarifier along with excess secondary clarifier underflow is pumped to sludge press & sludge drying beds for further disposal to board making units. The photographs of existing ETP are given in Annexure-I. The flow diagram of existing ETP is given in Fig.- 2 and the specifications of existing ETP are given below:

S. No.	Details	Dimensions
1.	Equalization Tank with mixing device	6 m x 4 m x 3 m Capacity: 72 m ³
2.	Sedimentation Cell	200 m ³
3.	Primary Clarifier	Ø 18.0 m x SWD 3.2 m Capacity: 763 m ³
4.	Aeration Tank	28 m x 18 m x 3.4 m Capacity: 1,713 m ³
5.	Secondary Clarifier	Ø 18.0 m x SWD 3.2 m Capacity: 763 m ³
6.	Tertiary Treatment -Pressure sand Filter- 02 Nos.	50 m ³ /hr each
7.	Sludge handling system -Sludge Drying bed -Sludge press	Total Capacity: 144 m ³ Capacity – 10 t solids/day

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24/5/19

8.0 ADEQUACY OF EXISTING EFFLUENT TREATMENT PLANT FOR PROPOSED 300 TPD KRAFT PAPER PRODUCTION

The pollution load from existing 140 TPD and proposed 300 TPD kraft paper production using 100 % waste paper considered for adequacy assessment of existing ETP is given below:

S. No.	Parameters	Values	
		@ 140 TPD (Existing) *	@ 300 TPD (Proposed)*
1.	Total fresh Water Consumption, m ³ /d	1,100	1,900
2.	Waste water volume going to ETP and discharged, m ³ /d	700	1,200
3.	Pollution load going to ETP (Primary clarifier overflow)		
4.	TSS, kg/d	119	222
5.	COD, kg/d	1,372	2,544
6.	BOD, kg/d	567	1,260

ADEQUACY OF EXISTING ETP:

S. No.	Unit	Specification	Remarks
1.	Equalization tank with arrangement mixing	Capacity, m ³ : 72 Retention Time, hr: 1.44	• Adequate for proposed capacity expansion
2.	Sedicell	Capacity, m ³ /hr : 200	• Adequate for proposed capacity expansion
3.	Primary Clarifier	Capacity, m ³ : 763 Retention Time, hr: 15 Surface Area , m ² : 254 SOR, m ³ / m ² / day: 4.7	• Adequate for proposed capacity expansion • Advised for frequent removal of settled sludge
4.	Aeration Tank Effluent flow	Capacity, m ³ : 1713 Retention Time, hr: 28 VLR, Kg BOD m ³ / day: 0.73	• Capacity of aeration tank is adequate to treat the mill effluent

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24/5/19

	including recirculation 1,440 m ³ / day * = 60 m ³ /hr BOD load : 53 kg/hr	Oxygen required , kg/hr :105 Oxygen available: 200 kg/hr Existing aeration, HP : Impellers: 20 HP x 3 = 60 HP Proposed Jet Aerators : 40 HP x 2 = Total HP = 80	to be generated at proposed 300 TPD production • However the mill is suggested to install two jet aerators of 40 HP each to meet the oxygen requirement at proposed capacity
5.	Secondary Clarifier	Capacity, m ³ : 763 Retention Time, hr. 12.7 Surface Area , m ² : 254.34 SOR, m ³ /m ² /day: 5.67	• Adequate for proposed capacity expansion • Advised for frequent removal of settled biomass sludge
6.	Pressure Sand Filter (02 Nos.)	Capacity , m ³ / hr : 50 each	• Suggested to install two more Carbon Filter of 50 m ³ /hr each
7.	Sludge handling system -Sludge Drying bed -Sludge press	Total Capacity: 144 m ³ Capacity – 10 t solids/day	Adequate

9.0 OPERATION & MAINTENANCE OF ETP

To achieve the designed performance from ETP, it is necessary to operate it under optimum conditions so as to meet the environmental discharge standards. Following are the suggested measures, the mill should adopt for proper and optimum operation of ETP:

- Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
- Avoid fluctuation in effluent flow and pollution load so as to reduce the shock load to biomass and the system as a whole.
- Ensure proper addition of nutrients like urea & Di-ammonium phosphate in the aeration tank (BOD: N: P - 100:5:1).
- Maintain required level of MLSS concentration (2500-3000mg/l) in aeration tank by ensuring proper microbial growth.

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24/5/19

- Maintain desired level of DO in the aeration tank (1-2 mg/l).
- Ensure periodic & timely withdrawal of sludge from the clarifiers.
- Proper maintenance of electric motors and pumps etc.
- Use of coagulant & effective settling of suspended solids in primary clarifier.
- In addition to above, routine testing of pollutional parameters is essential to maintain desired performance of ETP. The parameters of concern and the frequency of their analyses advised are as under:

Parameters	Frequency of analysis
pH	Daily
Suspended Solids	Daily
Total Dissolved Solids	Daily
COD	Daily
BOD	Daily
Effluent Flow	Daily by V notch

10.0 REMARKS:

Based on design specification and data provided by Aroma Craft & Tissues Pvt. Ltd, Haridwar the existing ETP consisting equalization tank, Sedicell, primary clarifier, aeration tank, secondary clarifier and pressure sand filter (Fig. 2) after incorporation of Jet aerators in existing aeration tank and Activated Carbon filter (02 Nos.) will be sufficient & adequate to handle and treat the mill effluent to be generated at proposed 300 TPD kraft paper production to the acceptable discharge norms.

Note:

- The adequacy of the ETP evaluated above is based on the data and information provided by the mill and cannot be deemed to be a certificate for any legal implications.


Dr. SHIVAKER MISHRA
 Scientist E-II & In-charge
 Environmental Monitoring Division
 CPPRI, Saharanpur

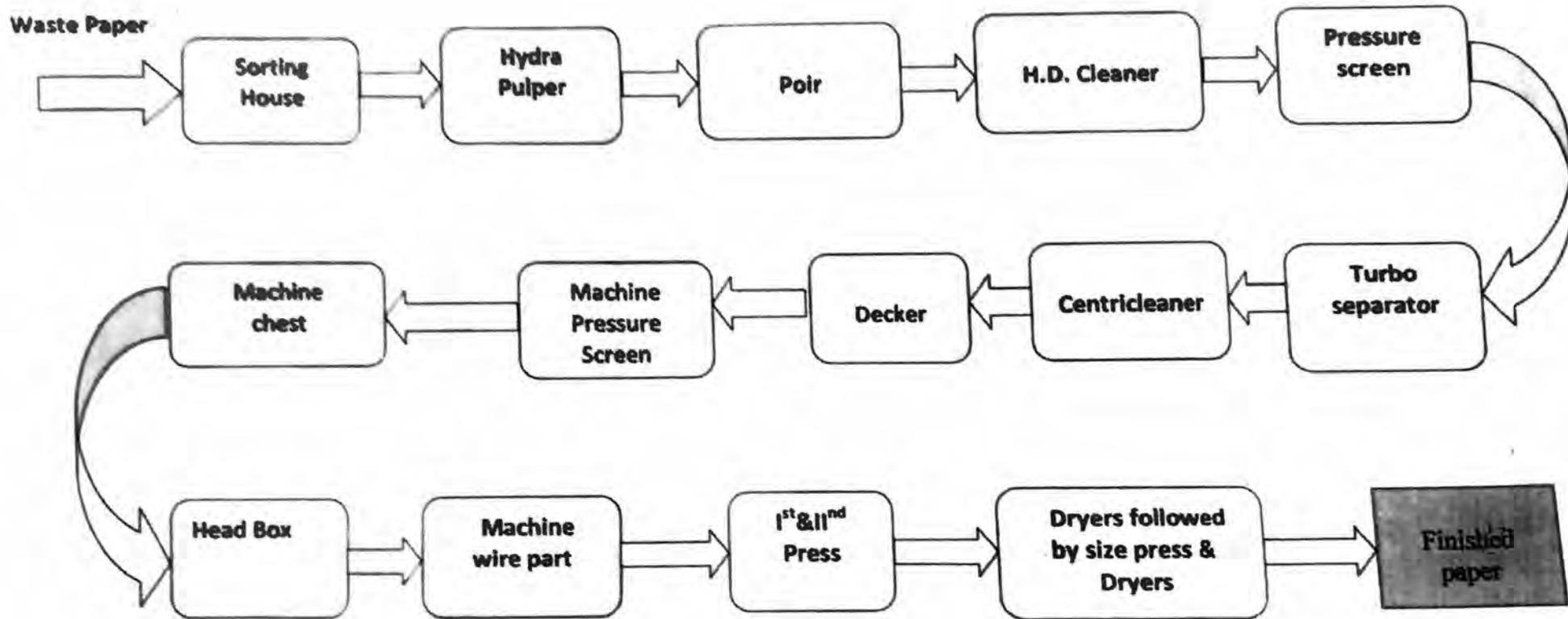


Fig.- 1, Layout of Paper Manufacturing Process at M/s AromaCraft & Tissues Pvt. Limited, Haridwar (U.K.)

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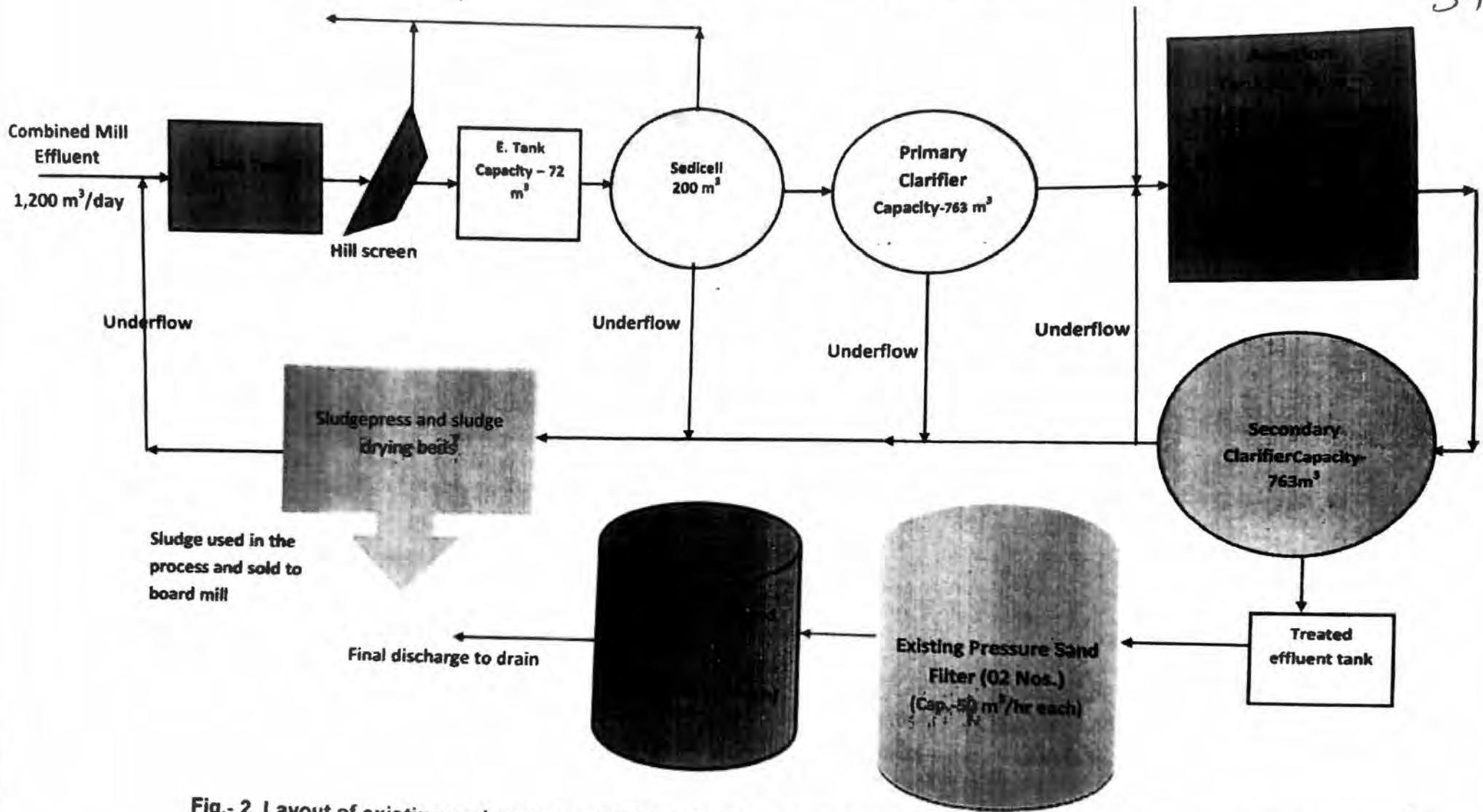
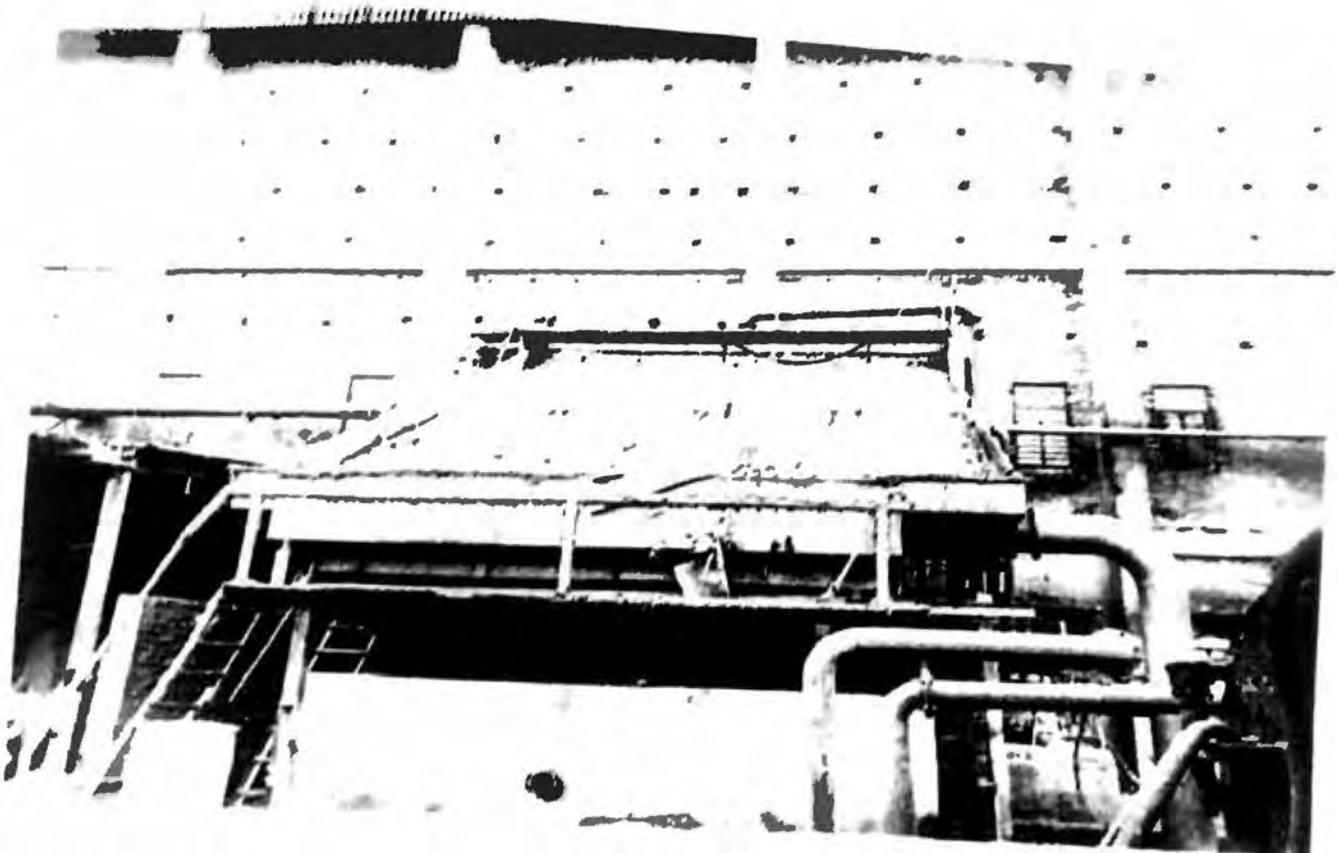


Fig.- 2, Layout of existing and suggested ETP at M/s AromaCraft & Tissues Pvt. Limited, Haridwar (U.K.)

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Sump Pit



Hill Screen

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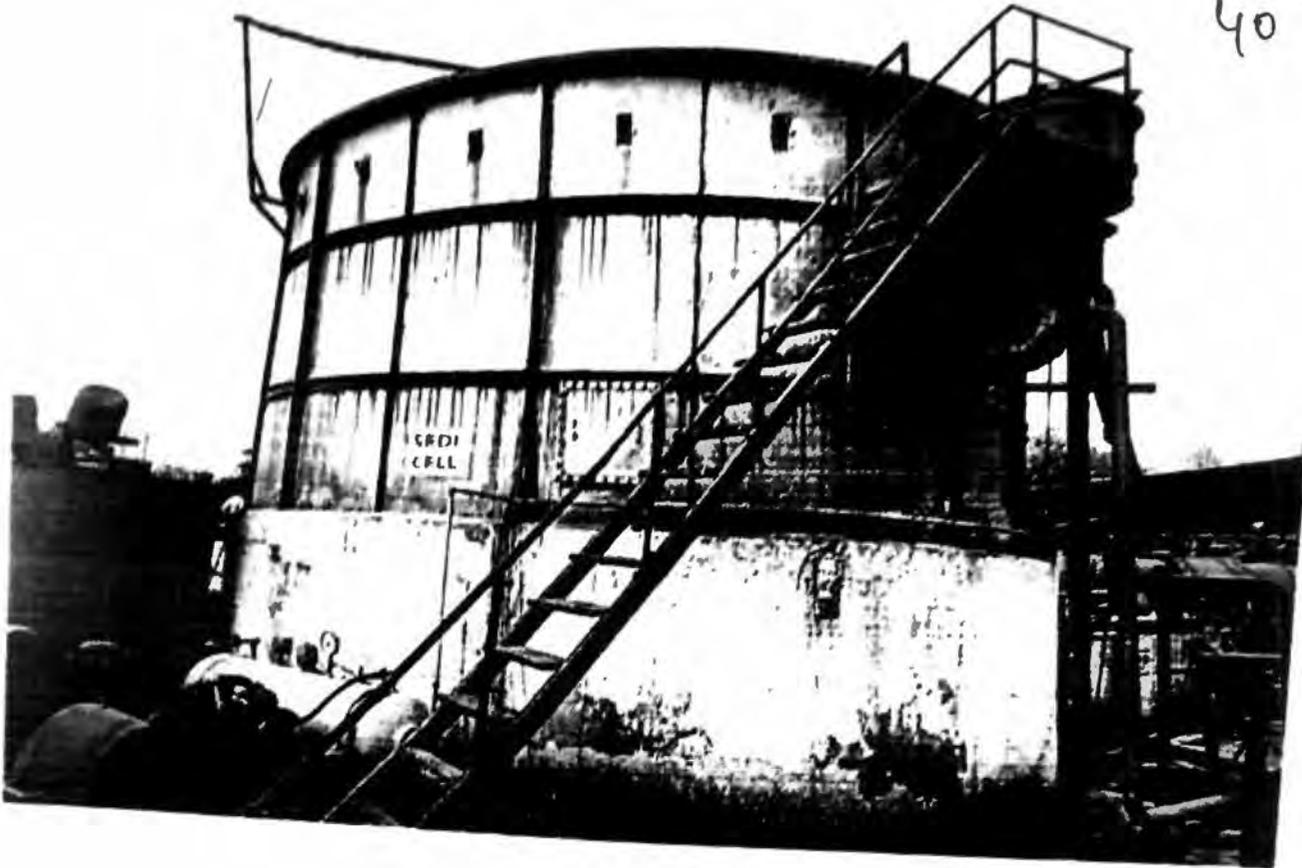
Equalization Tank



Primary Clarifier

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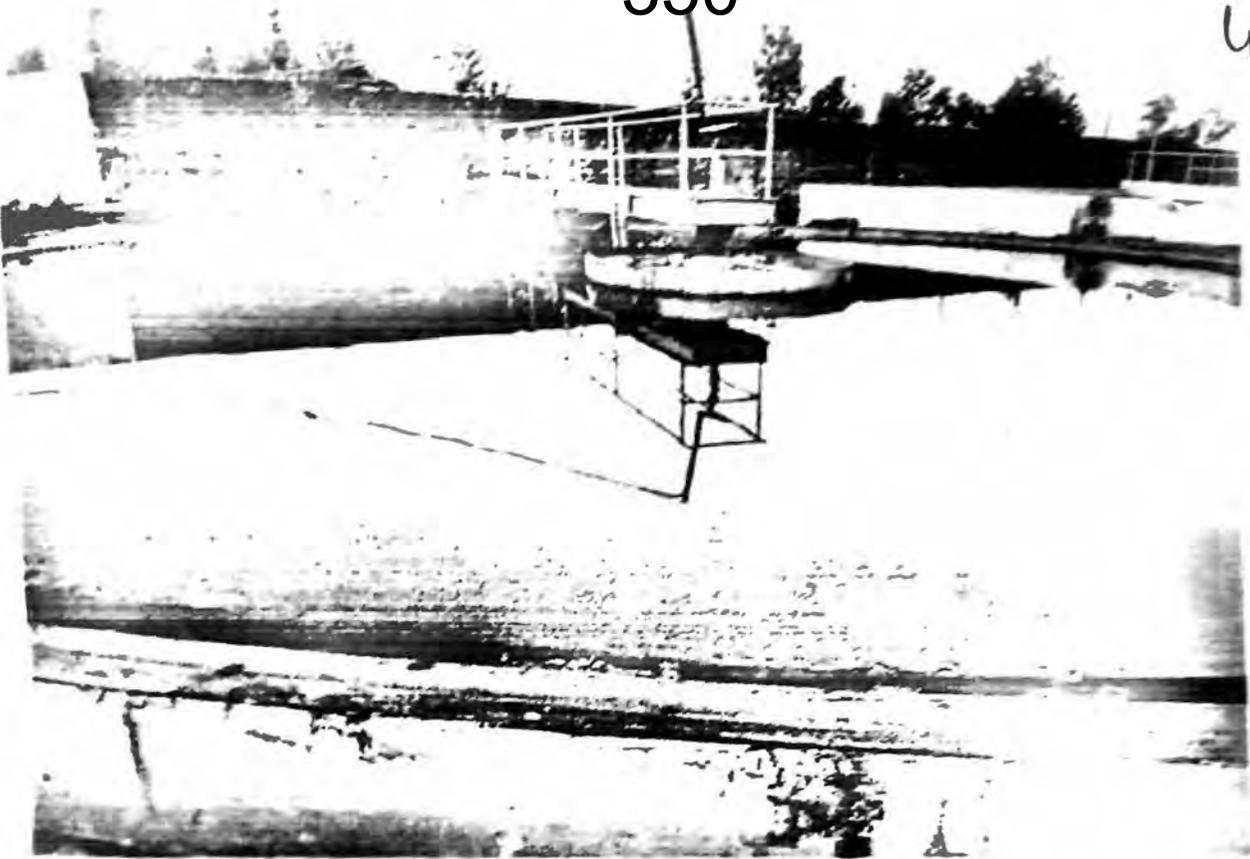


Sediment Cell

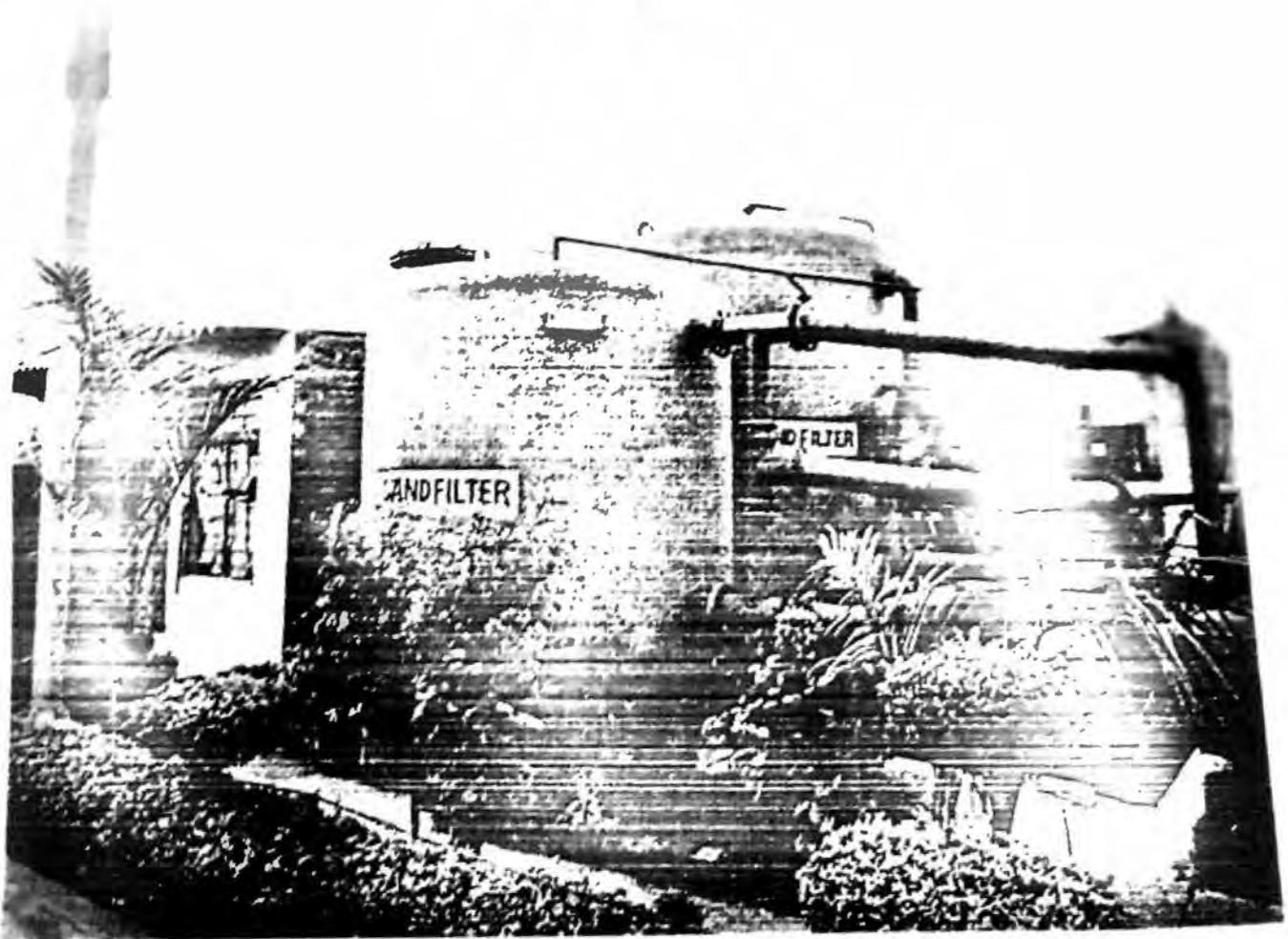


Aeration Tank

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Secondary Clarifier

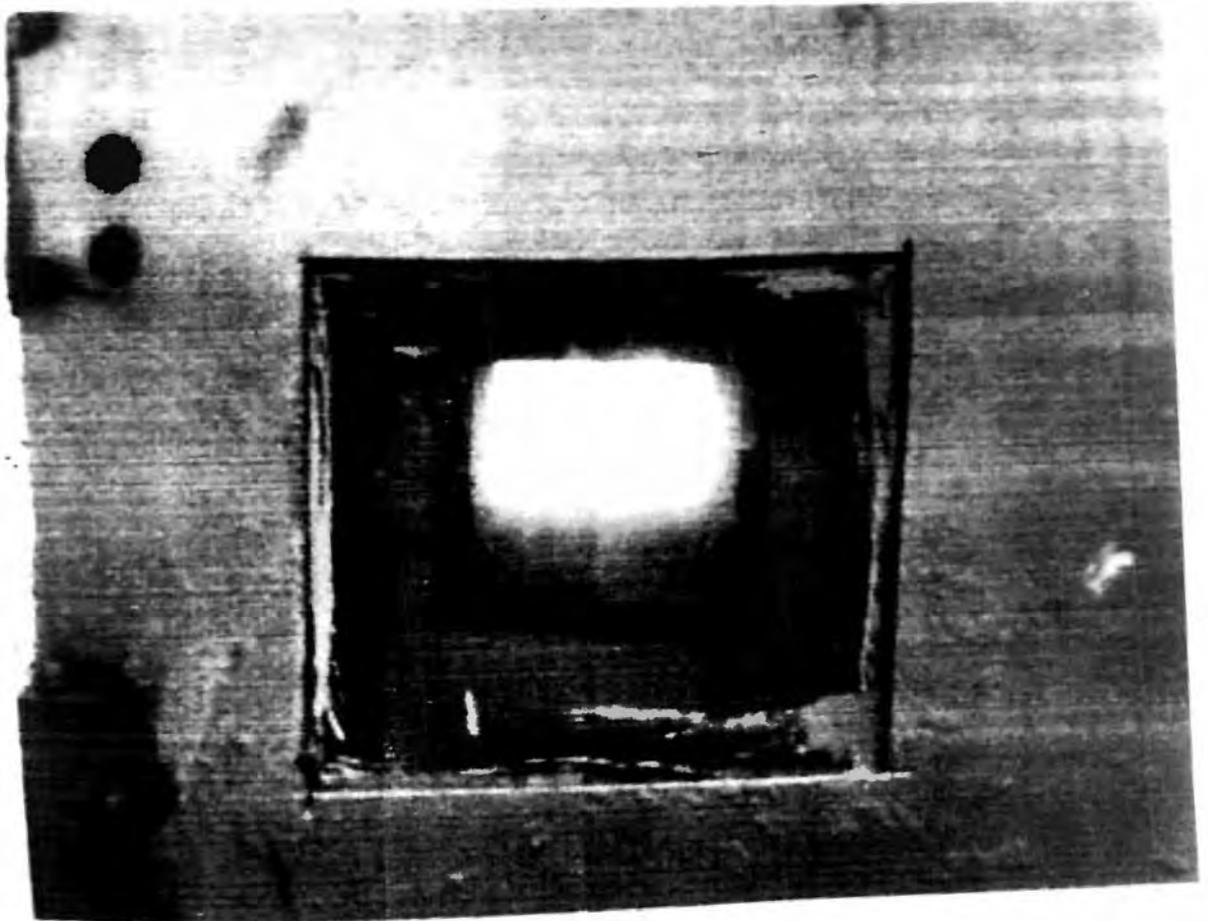


Pressure Sand Filters

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ETP sludge handling system



OCEMS System (On-line monitoring)

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Sigma
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13.338
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ANNEXURE: R4(DCilly)

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44

Online Effluent Analyze

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Name	Value	Unit
COD	086.47	mg/l
BOD	10.73	mg/l
TSS	16.16	mg/l
PH	07.43	ph
Flow	8.5	m3/hr

ANINE 355: RY/E (colly)

46



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TC-12821

TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EP-125/02/06/25		DATE OF REPORT : 06/06/2025
Name and Address of Customer	M/S AROMA CRAFT AND TISSUES PVT. LTD. 5th KM Manglaur-Jhabrera Road, Lathardeva Hoon, Village-Noorpur-Budpur, Roorkee	

SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 06/06/2025
Analysis Start Date	: 02/06/2025	Sample ID No.	: NCL/EP-125/02/06/25
Date of Sampling	: 31/05/2025	Sample Receipt Date	: 02/06/2025
Time of Sampling	: -	Environmental Condition	: 27±2°C
Sampling Done By	: Customer	Sample Quantity	: 2 Ltr
Sample Description	: EFFLUENT WATER AFTER TREATMENT	Packing	: PVC CANE
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS:17614 (P-1)		
Packing Condition	: Sealed		

TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland Surface Water	Public Sewer
1	Odour	-	IS:3025 (P-5)	Odourless	Odourless	-
2	pH	-	IS : 3025 (P-11)	7.42	5.5-9.0	5.5-9.0
3	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	13.4	100	600
4	Total Dissolved Solids (TDS)	mg/L	IS : 3025 (P-16)	697	Not Specified	Not Specified
5	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	25	30	350
6	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	130	250	Not Specified
7	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-5.0)	10	20
8	Colour	Hazen	IS:3025 (P-4)	10	Not Specified	Not Specified
9	Total Solids	mg/l	APHA-2540	718	Not Specified	Not Specified
10	Turbidity	NTU	IS: 3025 (P-10)	8	Not Specified	Not Specified

End of Report

Remarks : BDL= Below Detection Limit.

EP-125/02/06/25-1



SONU
Section Incharge



FOR NEWCON CONSULTANTS & LABORATORIES



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/158, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
Mobile : 9810430345, 9205601788 | Website : www.newconlab.in
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



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TC-12621

TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EP-126/02/06/25		DATE OF REPORT : 06/06/2025
Name and Address of Customer	M/S AROMA CRAFT AND TISSUES PVT. LTD. 5th KM Manglaur-Jhabrera Road, Lathardeva Hoon, Village-Noorpur-Budpur, Roorkee	

SAMPLING DETAIL

Sample Name : STACK EMISSION
 Analysis Start Date : 02/06/2025 Analysis End Date : 06/06/2025
 Date of Sampling : 31/05/2025 Sampling Done By : NCL
 Sampling Protocol : IS: 11255 Duration of Sampling : 30 Minutes
 Sample ID No. : NCL/EP-126/02/06/25
 Sampling Location : -
 Equipments Used : Vayubodhan Stack Sampler No-1 Area Category : --
 VSS-1 (S.No-321 DTC 07)

DETAILS OF STACK

Stack Attached to : Boiler No.1 & 2
 Type of fuel used : Wood & Biomass Capacity : 10 TPH & 12 TPH
 Stack height above the ground level : 30.0 Mtr Quantity of fuel used : 10.0 Ton/Day
 Stack dia at the top : 900 mm Stack height above the roof top : -
 Attached APCS : Scrubber & Cyclone, Dust Collector Material of Construction : Bricks
 Normal Oprating Schedule : 24 Hrs
 Commissioning date : -

PHYSICAL OBSERVATIONS

Ambient Temperature : 39°C Flue gas temperature : 104°C
 Velocity of the flue gases : 7.29 Mtr/Sec Sampling Flow Rate of SPM : 26 LPM
 Sampling Flow Rate for Gases : 2.0 LPM Quantity of Emission discharged : 13724 Nm³/hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	87	250
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	18	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.25	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	65	Not Specified

End of Report

Remarks : PM,SO₂,NO_x at 6% O₂ Correction.

EP-126/02/06/25-1



JITENDER
Section Incharge
Checked by



FOR NEWCON CONSULTANTS & LABORATORIES



- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/158, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9206501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

Suraj Plastic Company (FIRST PARTY) is a leading provider of Plastic Waste Recycler services i.e. Industrial waste disposal services.

AROMA CRAFT AND TISSUES PVT. LTD. (Second Party) will pay the agreement charges to **SURAJ PLASTIC COMPANY. (First Party)** for Used & Waste Plastic Treatment & Disposal by Suraj Plastic Company and **SURAJ PLASTIC COMPANY. (First Party)** shall collect the Used & Wastes Plastic as per Uttarakhand Pollution Control Board Norms.

First Party shall issue End Use certification quarterly basis against the Material received for disposal from **AROMA CRAFT AND TISSUES PVT. LTD.**

This Plastic waste agreement for-One Year i.e. up-to **31.03.2026**

AROMA CRAFT AND TISSUES PVT.LTD. (Second Party) shall arrange the Facility for loading plastic wastes material.

As per contract Plastic Waste Qty. should be between 100 to 105 tons/Per Month and transportation charges shall be paid by **AROMA CRAFT AND TISSUES PVT. LTD.**

That Plastic waste agreement charges Rs. 5,96,220/- (Five Lakh Ninety Six Thousand Two Hundred Twenty only) for the year is Paid Through Cheque No. 724941 & 725627 of SBI Branch, Muzaffarnagar by **AROMA CRAFT AND TISSUES PVT. LTD.**
This Amount includes GST @ 18%.

SURAJ PLASTIC COMPANY will dispose-off material as per UKPCB & CPCB norms which is against of authorization and dispose-off receipt.

That agreement is effective from 1st April 2025 and that valid till 31st Mar 2026.

That Suraj Plastic Company will follow all the Safety & Security rules according to **UKPCB** norms.

In case AROMA CRAFT AND TISSUES PVT.LTD. want to break the Plastic Waste Disposal Agreement before one year, they will have to inform First Party by giving one week notice and will also provide the reason to **SURAJ PLASTIC COMPANY.**

1. **SURAJ PLASTIC COMPANY.**

M/s Suraj Plastic Co.
S. Khan
Authorized Signature
Prop.

2. **AROMA CRAFT AND TISSUES PVT.LTD**
For Aroma Craft And Tissues Pvt. Ltd.

Raj Kumar Jain
Director
Authorized Signature

Details of 1st Party

1)	Name and Address of the Organization	:	SURAJ PLASTIC COMPANY KHASRA NO.-360, MANGLORE LANDHORA ROAD TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)
2)	Telephone No.	:	7017815846, 8445561846
3)	Name, Phone No. & E-mail of Key Person for Contact	:	Shahrakuh Khan surajplasticwastemanagementco.@gmail.com
4)	Registered Office Address	:	KHASRA NO.-360, MANGLORE ROAD LANDHORA TEHSIL ROORKE , DISTT.-HARIDWAR (U.K.)
5)	Address for Raising Invoice	:	As above
6)	Nature of Business	:	Recycle of Plastic Waste
7)	Scale of Industry	:	Small
(Please provide applicable details as under)			
1)	PAN NO. (*)	:	DHKPK0069R
2)	GST NO. (*)	:	05DHKPK0069R2ZR

IN WITNESS WHEREOF this Agreement is executed in two counterparts on the day, month and year first above written.

Each Party hereto shall preserve one counterpart of the Agreement.

SIGNED AND DELIVERED for and on behalf of

SURAJ PLASTIC COMPANY, by the hand of its Proprietor.

M/s Suraj Plastic Co.

S. Anan

Prop.

For Aroma Craft And Tissues Pvt. Ltd.

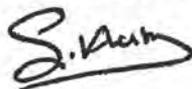
Rajesh Kumar Jain

Director

Details of 2nd Party

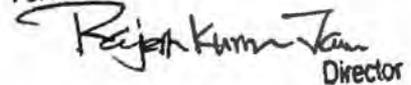
1)	Name and Address of the Organization	:	AROMA CRAFT AND TISSUES PVT. LTD 5 KM . MANGLOUR - JHABREDA ROAD , VILLAGE NOORPUR BUDPUR, TEHSIL - ROORKEE HARIDWAR (247665) UTTARKHAND
2)	Telephone No.	:	9760000639
3)	Name, Phone No. & E-mail of Key Person for Contact	:	RAJESH KUMAR JAIN aromacraft@gmail.com
4)	Registered Office Address	:	5 KM . MANGLOUR - JHABREDA ROAD , VILLAGE NOORPUR BUDPUR, TEHSIL - ROORKEE HARIDWAR (247665) UTTARKHAND
5)	Address for Raising Invoice	:	Not Applicable
6)	Nature of Business	:	Manufacturing of Craft Paper
7)	Scale of Industry	:	Medium
(Please provide applicable details as under)			
1)	PAN NO. (*)	:	AAACF9368H
2)	GST NO. (*)	:	05AAACF9368H1ZG

M/s Suraj Plastic Co.



Prop.

For Aroma Craft And Tissues Pvt. Ltd.



Director

Suraj Plastic Co.
Khatola Road
Mungli - 241 Landhwa
Rohatki, Pin Code 247607
Haridwar (U.K.)

M/s Suraj Plastic Co.

Mr. SHAHRUKH KHAN

Signature

Prop.

01/04/2025

Date of Execution

In the presence of:

1. SHAHJAD ALVI

(Name of Witness 1)

Signature of Witness 1.

2. SUBHASH

(Name of Witness 2)

Signature of Witness 2.

SIGNED AND DELIVERED for and on behalf of

AROMA CRAFT AND TISSUES PVT. LTD., by the hand of its Whole Time Director,

For Aroma Craft And Tissues Pvt. Ltd.

Mr. RAJESH KUMAR JAIN

Director

Signature

01-04-2025

Date of Execution

In the presence of:

1. Vineet kumar

(Name of Witness 1)

Signature of Witness 1.

2. Vipin Dhiman

(Name of Witness 2)

Signature of Witness 2.



Regn. No.
PR-24-UJT-09-DHKPK0069R-22

**Uttarakhand Pollution Control
Board**

Gaura Devi Bhawan, 46 B IT Park Sahasradhara,
Dehradun- 248001, Uttarakhand

Date:
24-09-2022 04:24 PM

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,
Suraj Plastic Company ,
Khasra No. 360, Manglore
Landhora Road, Tehsil
Roorkee, Haridwar, Uttarakhand-
247664

1. With reference to the application dated **08-09-2022** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttarakhand Pollution Control Board** is pleased to grant the registration in favour of **Suraj Plastic Company**, vide registered address **Khasra No. 360, Manglore Landhora Road, Tehsil Roorkee, Haridwar, Uttarakhand -247664** for processing of plastic waste, as per details given below:

Processing Code	R1 To R6 & E1 to E4	Quantity (TPA)
Processing Capacity	Cat-I	1000.0000
	Cat-II	1820.0000
	Cat-III	1500.0000
	Cat-IV	400.0000
Production Capacity	Product	Quantity (TPA)
	HDPE	1000.0000
	LDPE	1200.0000
	PP	1500.0000
	PET	400.0000
	PS	250.0000
	MLP	370.0000

2. This certificate of registration shall be valid for a period of **2124-09-24**, EPR Validity Extended Till (100 Years)
3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).
4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise

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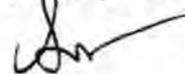
M/s Suraj Plastic Co.

Prop.



Signed by Mr
Pradeep Kumar
Joshi
Date
2022 09 24
18 26 08 +05 30

5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended from time to time.
6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.
7. The PWP's shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWP's shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per form prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWP's shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWP's and PIBOs to be done as per mechanism provided by CPCB.
12. The PWP's shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the Information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of one year. The PWP's whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWP's are required to comply with provisions of PWM Rules (as applicable) falling which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.



Prop.



Signed by: Mr.
Pradeep Kumar
Joshi
Date:
2022 09 24
18:26:08 +05:30

17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of five years.
18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Uttarakhand Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.

M/s Suraj Plastic Co.


Environment Engineer Prop.



ANN 365 RE: R4/G

56



Since 1978

Bharat Oil & Waste Management Ltd.

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

ISO 9001-2000



Quality Certified Company



MEMBERSHIP CERTIFICATE

M / s. Aroma Craft & Tissues Private Limited

**5th KM, Jhabrera Manglour Road, Latherdeva Hoon, Village Noorpur Budpur
Roorkee-247665, UK**

is a registered member of our facility



BOWML/R/1569/15

Mauza Mukimpur, Roorkee-Lakhsar Road Roorkee-247664, UK

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/R/1569/15

Expiry Date : March 03, 2026



Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Asha Rani	Digitally Signed By: Asha Rani
Sales Cordinator	Date: 2025-03-08 12:20:16
sales@bharatoil.com	IP: 122.160.16.151
	ID: XSm8eC4HsRQGyYRb/Hfkg==
	Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Harshad Manglani	Digitally Signed By: Harshad Manglani
Senior Consultant	Date: 2025-03-08 14:17:34
sales@bharatoil.com	IP: 122.160.16.151
	ID: grlvZ0OsqhJJN63Ju8vGA==
	Click here to E-verify

Authorized Signatory



366

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Sales Office :

11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India

Regd. Office :

11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466

Email : sales@bharatoil.com www.bharatoil.com

Facilities :

- E - 18, Sahibabad Industrial Area, Site 4
Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2
Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road
Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)



ANNEXURE: R4/H

58



सत्यमेव जयते



IN-UK76470564515692X

INDIA NON JUDICIAL

Government of Uttarakhand

e-Stamp

GL-12
ens
Mn's No. 179186

Certificate No. : IN-UK76470564515692X
Certificate Issued Date : 24-Feb-2025 03:38 PM
Account Reference : NONACC (SV)/ uk1217604/ ROORKEE/ UK-HD
Unique Doc. Reference : SUBIN-UKUK121760460174072492222X
Purchased by : AROMA CRAFT AND TISSUES PVT LTD
Description of Document : Article 5 Agreement or Memorandum of an agreement
Property Description : NA
Consideration Price (Rs.) : 0
(Zero)
First Party : AROMA CRAFT AND TISSUES PVT LTD
Second Party : BHARAT OIL AND WASTE MANAGEMENT LTD
Stamp Duty Paid By : AROMA CRAFT AND TISSUES PVT LTD
Stamp Duty Amount(Rs.) : 100
(One Hundred only)



Please refer to the following link

AGREEMENT

THIS AGREEMENT made on date 04/03/2025 between Aroma Craft & Tissues Pvt. Ltd. a Company incorporated under Companies Act 1956/ Partnership Act/ Proprietorship having its registered Office located at 5Th Km, Jhabrera-Manglore Road, Latherdeva Hoon, Village-Noorpur-Budpur, Roorkee-247665 and its Unit located at 5Th Km, Jhabrera-Manglore Road, Latherdeva Hoon, Village-Noorpur-Budpur, Roorkee-247665 (hereinafter called as "FIRST PART" which expression shall, unless repugnant

For Aroma Craft & Tissues Pvt. Ltd

Rajakumar Jha
Auth Sign

For Bharat Oil & Waste Management Ltd

Director

Page 1 of 7

Statutory Alert

Statutory Alert

to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part

AND

M/s **Bharat Oil and Waste Management Ltd.** (BOWML), a Company registered under the Companies Act 1956/2013 having its registered office and corporate head office at 11, GF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at Gata #672, & Gata 706 Cha, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101, duly authorized by the Uttar Pradesh Pollution Control Board to treat, store, recycle or dispose of Hazardous Waste and / or the E-Waste (Management) Rules, 2016 and/or Plastic Waste Management Rules (2016) as amended and having another facility at **Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand)**, duly authorized by the UEPPCB, Dehradun to treat, store, recycle or dispose of Hazardous Waste, E-Waste, Plastic Waste as per respective rules and/or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18 Site IV Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act') and the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and / or the E-Waste (Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be, hereinafter called as "SECOND PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

WHEREAS First Part is engaged in the manufacturing of Kraft Paper and during the said process activities different types of waste including Hazardous Waste are generated as per Annexure to this Agreement

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at **5Th Km, Jhabrera-Manglore Road, Latherdeva Hoon, Village-Noorpur-Budpur, Roorkee-247665** is enclosed herewith marked as Annexure

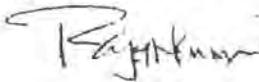
AND WHEREAS the SECOND PART has represented and assured to First Part that its Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-named facility/facilities

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

- The scope of services to be provided by Second Part is limited to lift, transport through authorized vehicles, treat, store and recycle or dispose/co-process of Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste of First Part as per the rules & guidelines prescribed by Pollution Control Board. The first Part may send subject waste to SECOND Part's Plant directly at its own cost & liability for availing waste management services.

For Aroma Craft And Textiles Pvt. Ltd

 Auth. Sign.

For Bharat Oil & Waste Management Ltd.

Page 2 of 2
Director

7. SECOND PART on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes, E-Waste must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.
8. SECOND PART shall at all times comply with all the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended and/or E-Waste Management Rules, 2022 as amended, Plastic Waste Management Rules 2022 as amended and Extended Producer Responsibility (EPR), Standard Operating Procedures (SOP's) published by CPCB for Used Oil, E Waste, Plastic Waste and Solid Waste Management Rules, 2024 from time to time framed by MoEF/CPCB.
9. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out HW from the premises of the First Part (in case transport is in scope of SECOND PART) and after receipt of waste at the plant of SECOND PART, in violation of their compliance of statutory norms on the part of SECOND PART.
10. FIRST PART shall keep ready the Hazardous Waste and or E-Waste/Plastic Waste/Used Oil/Expired Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering for diverse wastes. SECOND PART shall follow the Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and the latest disposal technologies.
11. FIRST PART shall ensure that the above Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material during transit to SECOND PART factory. Rates are with Containers/Bags arranged by FIRST PART shall be Metallic/PVC/Leakproof Bags and kept at the storage place under cover. Container/Bags weight will also be added to the weight of the material for disposal charges, and these are on not returnable basis.
- FIRST PART will provide labor and special Material Handling Equipment's at its own cost to lift and load the material/containers at the FIRST PART premises, in the vehicles for the transportation.
12. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste, Used Oil/Solvent and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 1 (One) year after the determination of this Agreement for any reason whatsoever.
13. FIRST PART must provide a comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste prior to loading waste for shipment to SECOND PART. These laboratories must be accredited as per the Environment (Protection) Act, 1986 and ISO 17025 through NABL system. In the event there are differences in the analysis results, FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via

For Bharat Oil & Vashty

For Ananta Craft And Tissues Pvt. Ltd

Rajesh Kumar Jain
Auth. Sign.

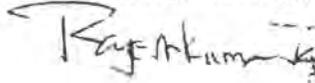
Director

electronic mail as well as by courier/speed post to SECOND PART. As per CPCB Guideline- HW Rules, comprehensive Laboratory Analysis Report from a CPCB/Moef approved Laboratory of each type of Hazardous Waste is mandatory for direct disposal pathway. If not provided by FIRST PARTY shall be performed by SECOND PARTY as per the rate schedule of this agreement and FIRST PARTY agrees to pay the costs incurred in performing the test immediately upon demand.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. The Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.
11. FIRST PART will pay a Membership Deposit **Rs. 20,000/- (Twenty Thousand Rupees Only)** to SECOND PART (**Security amount Rs. 20,000/- already deposited against the agreement of Aroma Craft & Tissues Pvt. Ltd. dated 18/03/2015**) to become a member of the common HWTSDF facility. The deposit will be for at least 05 years OR as long as the common HW TSDF is authorized by the ULPPCB to carry out its operations, the deposit will be refunded only after adjusting all dues owed from the FIRST PART to SECOND PARTY. No Financial Charges or interest is applicable on the Membership Deposit received by BOWML.
12. FIRST PART will maintain and provide details of HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.
13. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of HOWM Rules 2016 as amended and / or E-Waste rules and / or Plastic Waste Management Rules any time during the term of this Agreement, all charges of Hazardous Waste / E-Waste / Plastic Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
14. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.
15. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice versa per User Charges and other terms and conditions as per payment terms outlined in the Annexure.
16. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste as per rules in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting Hazardous Waste and or E-Waste/Plastic Waste/Used Oil spilled over the ground and containers whose exteriors are soiled by Hazardous Waste spillage due to leakage.
17. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART.
18. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the

For Bharat Oil & Gas Pvt. Ltd.

For Aroma Craft And Tissues Pvt. Ltd.


Auth. Sign.


Page 4 of
Director

generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf provided these are proved.

15. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

20. This Agreement is valid for a period of five (5) years from date of signing this agreement.
21. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose of generated Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, treat, dispose Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.
22. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
23. The main mode of final disposal of HW shall be Recycling, Disposal through Incineration or Pre-Processing/Co-Processing or Landfilling. The modes of disposal are dependent on the Hazardous Wastes characteristics and FIRST PART shall not have any liability whatsoever in this regard.
24. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index (WPI) (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz. Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalating fuel cost, 30% of freight rate will be considered as fuel element of the cost.
25. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned herein and in Annexure. A Notice period of maximum Fifteen (15) days will be allowed from the date of lifting of material. If FIRST PART fails to pay in settlement of the invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

For Aronia Craft And Tissues Pvt. Ltd

Rajendra Kumar
Auth. Sign.

For Bharat Oil & Waste Management

Director Page 5 of 7

27. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.
27. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars, pandemic or natural calamities.
28. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.
29. This Agreement is on principal-to-principal basis, and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
30. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
31. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such a waiver must be in writing and must be executed by an authorized officer of such a party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.
32. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.
33. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.
34. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract, and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.
35. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect between employer and employee between the FIRST PART and the people engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.
36. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by

For Bharat

For Aroma Craft And Tissues Pvt. Ltd

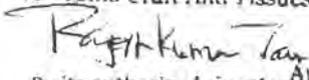
Rajesh Kumar
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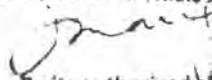
Director Page 6 of 7

SECOND PART Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996, with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

- 37. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have jurisdiction.
- 38. SECOND PART will lift and dispose of waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB. First Part states that it is authorized to generate Hazardous Waste, E-Waste, Plastic Waste, Used Oil/Solvent or Expired Waste vide UEPPCB approval No. Dated, valid till, (copy attached) and has valid unexpired Consent to Operate under Air/Water Act No. Dated, valid till, (copy attached). The actual operation of collection, Transportation/Storage/Treatment/Disposal of Hazardous Waste, E Waste, Plastic Waste, Used Oil/Solvent or Expired Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part. The First Part will notify promptly in 30 days to SECOND PART if it has been ordered **closure** by relevant state pollution control board or any court of jurisdiction over it and that during the term of this agreement.

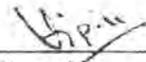
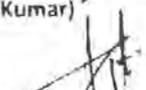
This Agreement is signed on 04/03/2025 at Roorkee.

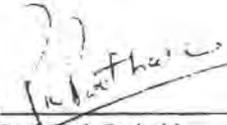
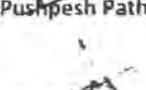
For Aroma Craft & Tissues Pvt. Ltd.
 For Aroma Craft And Tissues Pvt. Ltd.

 By its authorized signatory ^{Auth. Sign.}
 (Rajesh Kumar Jain)

For Bharat Oil & Waste Management Ltd.
 For Bharat Oil & Waste Management Ltd.

 By its authorized signatory ^{Director}
 (Naresh Manglani)/(Bharat Manglani)

Company GST No. 05AAACF9368H1ZG

Witnesses:

1. 
 (Vipin Kumar)
 2. 
 (Vineet Kumar)

1. 
 (Pushpesh Pathak)
 2. 
 (Name & Address)

ANNEXURE**Hazardous Wastes Management**

This annexure is in conjunction with the agreement signed between **Aroma Craft & Tissues Pvt. Ltd.**, 5Th Km, Jhabrera-Manglore Road, Latherdeva Hoon, Village-Noorpur-Budpur, Roorkee-247665 and **Bharat Oil & Waste Management Ltd.**, Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664 on the date **04/03/2025**.

User Charges: **Aroma Craft & Tissues Pvt. Ltd.** will have to pay the following charges for the Waste Management Services provided by **Bharat Oil & Waste Management Ltd.**

BOWML will bill a minimum of **Rs. 10,000/- (Ten Thousand Rupees Only) (or as per actual based on quantity, if in excess of 500 Kg.) per quarter**, towards disposal charges. This will be applicable, even if no waste is disposed of in the quarter. The disposal charge is for each pickup for total waste lifting up to **500Kg**. Thereafter the rate would be as quoted below for each waste type disposed.

The invoice will be generated either on the first day of the beginning of the financial quarter (for the previous quarter) or on the date the waste is collected and disposed of to BOWML and due payable in 7 days. Generator agrees to pay the invoice promptly by the due date.

Collection, Treatment, Storage and Disposal Charges:

Sr. No.	Type Hazardous Waste	Approx. Generation Frequency/yearly	BOWML Rates in Rs. per Unit
1	Chemical Sludge from wastewater treatment 35.3	/	Rs. 20 per Kg. (Rs. Twenty per Kg.)
2	Contaminated cotton rags or other cleaning materials Category 33.2		Rs. 20 per Kg. (Rs. Twenty per Kg.)
3.	Wastes or residues containing oil Category 5.2		Rs. 20 per Kg. (Rs. Twenty per Kg.)
4.	Sludge and filters contaminated with oil Category 3 3		Rs. 20 per Kg. (Rs. Twenty per Kg.)
5.	Used Spent Oil Category 5.1		Rs. 20 per Kg. (Rs. Twenty per Kg.)
6.	E-Waste		Rs. 20 per Kg. (Rs. Twenty per Kg.)

Prices are subject to change to 10 % every year on the time of renewal of your certificate.

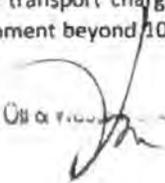
PAYMENT & OTHER TERMS:

- Payment shall be made by **Aroma Craft & Tissues Pvt. Ltd.** in favor of **Bharat Oil & Waste Management Ltd.** by Cheque/NEFT/RTGS within 15 days after receive the invoice from **Bharat Oil & Waste Management Ltd.** Failure to make the payment shall attract interest @ 18% per annum starting from 16th day of date of Invoice
- Transportation Cost:** Transportation costs shall be paid by **Aroma Craft & Tissues Pvt. Ltd.** to BOWML Mauza Mukimpur, Roorkee TSDF Round-trip (Shared/Poolled basis), per trip charges to **Jhabreda Road Latherdeva Hoon, Roorkee** for up to **02 MT** waste is **Rs. 2,500/-**. Thereafter for additional MT the transport charges will be Rs. 500/MT. The transport charges are subject to revision if fuel prices are increased or decreased by the Government beyond 10% of the price on the date of signing Annexure-A.

For Aroma Craft And Tissues Pvt. Ltd

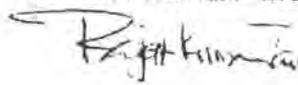

Auth. Sig:

For Bharat Oil & Waste Management Ltd.

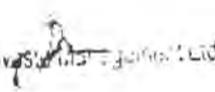

Director

- c) **Loading Cost:** Loading costs shall be borne **Aroma Craft & Tissues Pvt. Ltd. Aroma Craft & Tissues Pvt. Ltd.** shall provide the forklift free of cost for loading Hazardous Wastes if required. BOWML Labor Charges are **Rs. 1500/-** (for Two Labor) – If BOWML is asked to arrange loading.
- d) The above transportation cost is for material of up to 1.1 MT/m³ density. If density is lower than 1.1 MT/m³, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.
- e) **Truck Detention Charge:** A maximum of 2 hrs is allowed for lifting, loading & paperwork upon arrival of truck/container at the premises. Beyond that **Rs. 500/-** per hour detention is charged. BOWML will Charge **Rs.5000/-** (Rupees five thousand) per day if the vehicle is held overnight.
- f) **TAXES / LEVIES:** - All Government / Municipal Taxes / Duties/ Levies/ Octroi / Tolls /GST etc., as applicable from time to time, will be payable by **Aroma Craft & Tissues Pvt. Ltd.**
- g) **Additional MoeF Post-Closure Monitoring / Escrow Fund Charge:** In accordance with the MoEF Memorandum No. 23-1/2008-HSMD dated 16th April 2009, an amount equivalent to 5% of the billed than mentioned in the agreement / Annexure-A, **Aroma Craft & Tissues Pvt. Ltd.** sends goods which amount of landfillable hazardous (ETP Sludge) waste towards maintaining of Escrow Fund with scheduled bank jointly operated by MoEF and UPPCB for post-closure monitoring of the Hazardous Waste landfill facility is additionally chargeable.
- h) As per Rule 8 of the Hazardous & Other Waste (Management and Transboundary Movement) Rules, 2016, as amended, **Aroma Craft & Tissues Pvt. Ltd.** needs to dispose of Hazardous Waste within **90** days from their unit location, failing which agreement can be terminated without any notice.
- i) There shall be NO goods / waste sent (or given) by **Aroma Craft & Tissues Pvt. Ltd.** to BOWML other than mentioned in this Annexure or mutually agreed & signed between the parties through an Annexure along with Moef Approved Laboratory Reports of each waste type.
- j) If **Aroma Craft & Tissues Pvt. Ltd.** sends goods which are not lawful, controlled substance, radioactive, bio-medical, explosive and/or not authorized/approved to be accepted by the BOWML (facility operator) by SPCB then the same shall be notified to SPCB and FIRST PART. The waste shall be refused and returned to the FIRST PART at full transport, handling cost payable by FIRST PART to SECOND PART.
- k) If **Aroma Craft & Tissues Pvt. Ltd.** sends waste / goods which are as agreed upon yet not matching within $\pm 10\%$ the test analysis report provided by the **Aroma Craft & Tissues Pvt. Ltd.** OR If **Aroma Craft & Tissues Pvt. Ltd.** sends waste/goods which are Hazardous Waste but NOT as agreed upon. Then the BOWML will charge as decided by BOWML and **Aroma Craft & Tissues Pvt. Ltd.** agrees to pay immediately upon demand the Laboratory Comprehensive Test Analysis Charge, Transport, Storage, Disposal, Treatment Charge along with any applicable Government Taxes, Moef Escrow Fee etc. BOWML will notify the **Aroma Craft & Tissues Pvt. Ltd.** CPCB (HW Cell) and SPCB of the Exception. The complete liability, risk and costs of such goods/Wastes shall be on **Aroma Craft & Tissues Pvt. Ltd.** and the **Aroma Craft & Tissues Pvt. Ltd.** shall be liable to pay all the charges as demanded by the BOWML and **Aroma Craft & Tissues Pvt. Ltd.** shall indemnify the BOWML for / during the transport, storage, unloading, treatment, disposal for the said waste.

For Aroma Craft And Tissues Pvt. Ltd


Auth. Sign

For Bharat Oil & Products Pvt. Ltd.


Director

- l) No Cash Transaction will be entertained. However, besides the cheque, we can accept payments under the NEFT/ RTGS route also.
- m) **Aroma Craft & Tissues Pvt. Ltd.** shall ensure that the above Hazardous Waste must be packed in (leak-proof packing & proper correct labeling) proper containers as per HW (M&H) Rules so as to prevent any damage/spillage of the material during transit to BOWML factory at Roorkee. Containers arranged by **Aroma Craft & Tissues Pvt. Ltd.** shall be metallic/HDPE/ gunny Bags. Containers weight will also be added to the total Hazardous Waste, and these are not on returnable basis.
- n) All statutory documents in accordance with MoEF/CPCB guidelines under The Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 as amended shall be provided by us at the time of taking delivery of the material from your Plant.

For **Aroma Craft & Tissues Pvt. Ltd.**
 For **Aroma Craft And Tissues Pvt. Ltd.**

Rajesh Kumar Jain
 By its authorized signatory ^{auth. Sig}
 (Rajesh Kumar Jain)

Company GST No. 05AAACF9368H1ZG

Witnesses:

- 1. *Vipin Kumar*
 (Vipin Kumar)
- 2. *Vineet Kumar*
 (Vineet Kumar)

For **Bharat Oil & Waste Management Ltd.**
 For **Bharat Oil & Waste Management Ltd.**

Naresh Manglani
 By its authorized signatory
 (Naresh Manglani)/(Bharat Manglani)

- 1. *Pushpesh Pathak*
 (Pushpesh Pathak)
- 2. *[Signature]*
 (Name & Address)

आयकर विभाग
INCOME TAX DEPARTMENT
भारत सरकार
GOVT. OF INDIA
AROMA CRAFT AND TISSUES
PRIVATE LIMITED
24/10/2005
AAACF9388H



Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 05AAACF9368H1ZG

1	Legal Name	AROMA CRAFT AND TISSUES PRIVATE LIMITED			
2	Trade Name, if any	M/S AROMA CRAFT AND TISSUES PVT LTD			
3	Constitution of Business	Private Limited Company			
4	Address of Principal Place of Business	5TH KM, MANGLORE-JHABREDA ROAD, VILLAGE-NOORPUR-BUDPUR, TEHSIL-ROORKEE, Haridwar, Uttarakhand, 247665			
5	Date of Liability	01/07/2017			
6	Period of Validity	From	01/07/2017	To	NA
7	Type of Registration	Regular			
8	Particulars of Approving Authority				
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1 Date 2018.07.16 20:14:36 IST			
Name					
Designation					
Jurisdictional Office					
9	Date of Issue of Certificate	16/07/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 01/07/2017.



Annexure A

C.S.T. No. 053 AAC 1936811ZG
 Name of Firm AROVIA CRAFT AND TISSUES PRIVATE LIMITED
 Name of Firm M/S AROVIA CRAFT AND TISSUES PVT LTD

Details of Additional Places of Business

Total No. of Additional Places of Business in the State: 00

Print Udyam Registration Certificate



UDYAM REGISTRATION CERTIFICATE



TYPE OF ENTERPRISE	MEDIUM	MANUFACTURING																				
UDYAM REGISTRATION NUMBER	UDYAM-UK-06-0000096																					
NAME OF ENTERPRISE	M/S AROMA CRAFT AND TISSUES PRIVATE LIMITED																					
OFFICIAL ADDRESS OF ENTERPRISE	<table border="1"> <tr> <td>Flat/Door/Block No.</td> <td>5 K.M.</td> <td>Name of Premises/ Building</td> <td>AROMA CRAFT & TISSUES PVT LTD</td> </tr> <tr> <td>Village/Town</td> <td>MANGLAUR NURPUR BUDPUR</td> <td>Block</td> <td>NARSA</td> </tr> <tr> <td>Road/Street/Lane</td> <td>JHABRERA ROAD</td> <td>City</td> <td>ROORKEE</td> </tr> <tr> <td>State</td> <td>UTTARAKHAND</td> <td>District</td> <td>HARIDWAR Pin 247667</td> </tr> <tr> <td>Mobile</td> <td>976000638</td> <td>Email:</td> <td>aromacraft@gmail.com</td> </tr> </table>		Flat/Door/Block No.	5 K.M.	Name of Premises/ Building	AROMA CRAFT & TISSUES PVT LTD	Village/Town	MANGLAUR NURPUR BUDPUR	Block	NARSA	Road/Street/Lane	JHABRERA ROAD	City	ROORKEE	State	UTTARAKHAND	District	HARIDWAR Pin 247667	Mobile	976000638	Email:	aromacraft@gmail.com
Flat/Door/Block No.	5 K.M.	Name of Premises/ Building	AROMA CRAFT & TISSUES PVT LTD																			
Village/Town	MANGLAUR NURPUR BUDPUR	Block	NARSA																			
Road/Street/Lane	JHABRERA ROAD	City	ROORKEE																			
State	UTTARAKHAND	District	HARIDWAR Pin 247667																			
Mobile	976000638	Email:	aromacraft@gmail.com																			
DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	24/10/2005																					
DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS	11/11/2009																					
NATIONAL INDUSTRY CLASSIFICATION CODE(S)	<table border="1"> <thead> <tr> <th>S.No.</th> <th>Nic 2 Digit</th> <th>Nic 4 Digit</th> <th>Nic 5 Digit</th> <th>Activity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>17 - Manufacture of paper and paper products</td> <td>1702 - Manufacture of corrugated paper and paperboard and containers of paper and paperboard</td> <td>17021 - Manufacture of corrugated paper and paperboard</td> <td>Manufacturing</td> </tr> </tbody> </table>		S.No.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity	1	17 - Manufacture of paper and paper products	1702 - Manufacture of corrugated paper and paperboard and containers of paper and paperboard	17021 - Manufacture of corrugated paper and paperboard	Manufacturing										
S.No.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity																		
1	17 - Manufacture of paper and paper products	1702 - Manufacture of corrugated paper and paperboard and containers of paper and paperboard	17021 - Manufacture of corrugated paper and paperboard	Manufacturing																		
DATE OF UDYAM REGISTRATION	10/07/2020																					

Disclaimer: This is computer generated statement, no signature required
Printed form www.udyamregistration.gov.in

For any assistance, you may contact:

DIC HALDWAR
MSME -DI HALDWAN

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HEAD OFFICE

Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahasradhara Road, Dehra Dun

E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Con-A-133/2024/ 78

Date: 02.05.2024

REGD. POST

To,

M/s. Aroma Craft & Tissues Pvt. Ltd,
Khasra No. 103, 104, Vill-Nurpur, Pargana,
Manglore, Tehsil-Roorkee, Distt-Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) Renewal under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule -6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 9787

Application no. 2753487

CCA (Renewal)

Date :- 31.03.2023

CCA is hereby granted to M/s Aroma Craft & Tissues Pvt. Ltd. located at Khasra No. 103, 104, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand (29° 80'47.23" N, 77° 81'19.11" E) subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions:

1. This CCA is granted for the period upto 31/03/2028 under section-25 of the "Water (Prevention & Control of Pollution) Act, 1974"
2. This CCA is granted for the period upto 31/03/2028 under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981."
3. This CCA is granted for the period upto 31/03/2028 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986"

4. Production Capacity

S.No.	Declared by the unit		Permitted by State Board	
	Raw material per day	Final Products & By-products per day	Raw material per day	Final Products & By-products per day
I.	Waste Paper 345.73 MT/day	Craft Paper (275 MT/Day)	Waste Paper 345.73 MT/day	Craft Paper (275 MT/Day)
II.	Alum/Pac- 1.5 MT/day		Alum/Pac- 1.5 MT/day	

5. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	Pulper	01	Pulping	Yes
2	Hill Screen	03	Thickening	Yes

Clean Environment and Healthy Life Style
सुच्छ पर्यावरण व स्वस्थ जीवन शैली

Page 1

1.	DAF Fibre recovery system	01	Fibre Recovery	Yes
4.	Paper machine	01	Manufacturing of Craft Paper	Yes

- i) Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void
- ii) The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii) The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

6. Water Conservation Measures

A. Fresh water consumption

- 1. Categorization of existing groundwater area: Safe/Semi critical /Critical/ Over-Exploited Saline
- 2. The unit shall obtain NOC of CGWA/SGWA (in case of use of river water, permission from irrigation department) before start of ground water (freshwater) extraction and shall strictly comply with the various conditions as mentioned in the CGWA/SGWA NOC/irrigation dept.
- 3. Status of NOC from CGWA/SGWB: Applied
- 4. If Granted: Number of NOC and Validity: -
- 5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- 6. Details of piezometer installed i.e., numbers with coordinates.
 Piezometer No. 1 29.804886°N, 77.813255°E
 Piezometer No. 2 29.804889°N, 77.813285°E
- 7. This CCA is valid for details w.r.t fresh water as mentioned below:

	Declared by the Unit	Permitted by NOC issued by CGWA/Board
Source of fresh water	Borewell	Borewell
No. of borewell	02 (01 in operation)	02 (01 in operation)
Daily quantity of water to be abstracted	950 KLD	950 KLD

*In case of units adopting Zero Liquid Discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes

- 8. The specific water consumption shall not exceed values mentioned below as per consented product type

Category	Specific Water Consumption not to exceed
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers, paperboards and Newsprints	<10KL per Ton of paper produced

- 9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- 10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority
- 11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
- 12. All the pipelines carrying fresh water/back water should be coloured as per protocol
- 13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge:-

- 1 This CCA is valid for the quantity of maximum daily trade effluent generation as mentioned below

	Declared by the unit	Permitted
Maximum daily discharge of trade effluent	1650 KLD	1650 KLD
Treatment facility	a. Capacity of ETP 1900 KLD b. Technology of ETP upto Tertiary level	a. Capacity of ETP 1900 KLD b. Technology of ETP upto Tertiary level
Discharge-recycling/re-use point	Surface water bodies: 1.ETP (Lat-29.805359 ^o , Long-77.812126 ^o) 2. Shila Nala (Lat-29.805987 ^o , Long-77.810025 ^o)	Surface water bodies: 1.ETP (Lat-29.805359 ^o , Long-77.812126 ^o) 2. Shila Nala (Lat-29.805987 ^o , Long-77.810025 ^o)

- 2 The quantity of maximum specific trade effluent discharge shall be as specified below

Category	Specific Trade Effluent Discharge, not to exceed
RCF and Market Pulp Based Paper Mills producing un bleached grades of papers, paperboards and newsprints	< 6KLD per Ton of paper produced)

- 3 The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
4 The treated effluent shall be recycled to the maximum extent (at least 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain Shila Nala First Order: (Lat-29.805987^o, Long-77.810025^o)

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper
pH	6.5 - 8.5	6.5 - 8.5	6.5 - 8.5
TSS, mg/l	≤ 30	< 30	< 100
BOD, mg/l	≤ 20	< 20	< 30
COD, mg	≤ 200	< 150	< 250
TDS, mg/l	≤ 1800	< 1600	< 2100
Color, PCU	≤ 250	< 150	< 150
AOX, mg/l	≤ 8	-	-
SAR	≤ 10	< 8	< 8

* In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- 5 Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
6 The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
7 Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.

8. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
9. Sampling points should be installed at ETP inlet, ETP outlet, and effluent recirculation lines and at other points as deemed necessary.
10. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
11. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
12. The unit shall have an adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
13. The unit shall set up an Environment Management Cell within the unit as per the Charter.
14. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
15. All flow meters should be calibrated annually from recognized institutions/vendors.
16. The unit shall prepare material balance and water balance report annually.
17. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
18. The unit shall get its ETP performance evaluated by a third party annually.
19. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	08 KLD	08 KLD
Treatment facility	Septic Tank	Septic Tank
Discharge point	With ETP	Overflow of septic tank shall channelized to ETP

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

Parameter	Standard
pH	Not Applicable: Unit shall channelize overflow of the septic tank to ETP
Biological Oxygen Demand (BOD) (mg/l)	
Total Suspended Solids (TSS) (mg/l)	
Nitrogen-Total (mg/l)	
Phosphate-Total (mg/l)	
Chemical Oxygen Demand (BOD) (mg/l)	
Faecal Coliform (MPN/100mL)	

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, and sewage channelize to ETP. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at inlet, and outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of sewage channelize to ETP and sludge generation and disposal, separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

- Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system

Cleaner Technology & Waste Minimization Practices:

Background:

CPCB issued direction under Section 18(1)(b) of **Water (Prevention & Control of Pollution) Act, 1974** to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated.

Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc.

Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA.

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

Environmental management system

- Unit shall setup the environmental management cell including unit head, purchase store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
i	Boiler (19TPH)	Agro Residue/Biomass	30m	Cyclone Dust Collector, Wet Scrubber	Particulate Matter 150 mg/NM ³
ii	Boiler (12TPH)	Agro Residue/Biomass	30m	Cyclone Dust Collector, Wet Scrubber	Particulate Matter 150 mg/NM ³

III.	D.G. Set (100 KVA)×01	HSD	2	Acoustic Enclosure & Stack
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- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. **Noise Pollution Mitigation:**

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) L _{eq}			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
- iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
10. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**
- Number of authorisation and date of issue
 - Reference of application (No. and date):
 - Director of M/s Aroma Craft & Tissues Pvt. Ltd.** is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, , storage, reuse, utilisation, disposal or any other use of hazardous or other wastes or both on the premises situated at Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar.

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity or (ton/annum)
1	Schedule 5.1 (Waste Oil & Lubricants)	Send to authorised recycler	0.600TPA

- The authorisation shall be valid for a period upto 31-03-2028.
- The authorisation is subject to the following general and specific conditions
- (Please specify any conditions that need to be imposed over and above general conditions, if any):

Conditions of authorisation:

- The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
15. Annual return shall be filed by June 30th for the period ensuing 31st March of the year.
16. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
17. Unit should comply the points as specified in implementation of "Charter for Water Recycling and Pollution prevention in Pulp & Paper industries".
18. Unit should maintain the linkage of their online effluent monitoring system with CPCB/SPCB for submission of real time 24x7 online data.
19. The unit shall install water meter install water use/recycle point and also at discharge point.
20. In case of non-compliance the Bank Guarantee No. 6119624BG0000057 ₹ 5.0 Lacs shall be forfeited in favour of the Board without any prior intimation.
21. The unit shall strictly comply with provisions of Water Act, Air Act & E(P) Act, and Rules Notification made thereunder, time to time.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax phone/email immediately.

5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked
7. Compulsory documents to be submitted by the Unit:-
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii) Environment Statement in form - V of Environment (Protection) Rule, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets- Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs, Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. The unit shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the unit is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the unit under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement' outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.

19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions, guidelines given by Hon'ble Courts, MoEF&CC and PCB/SPCB for protection and safe guard of environment from time to time
21. Unit shall comply the conditions of Consent to establish (CTE) issued by Board.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises
26. The unit shall maintain and provide "Inspection Book" at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures
28. The unit shall strictly comply with the directions issued by the UJPPCB on dated 13-03-2015 under section-33(A) of the Water (Prevention & Control of Pollution) Act, 1974-regarding Implementation of "Charter for water recycling and Pollution Prevention in Pulp & Paper Industries" and subsequent directions in this regard. This CCA is linked with the implementation of activities /action points within prescribed time limit as specified in the "Charter" and subsequent action plan, mile stone chart etc.
29. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof.



(Dr. Parag Madhukar Dhakate)
Member Secretary

Copy to: **Regional Officer, Uttarakhand Pollution Control Board, Roorkee**, for information and compliance of the same.



Member Secretary

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 1243 of 2024)

IN THE MATTER OF:

Manu Rathi & Anr.

..... Applicant

Versus

State of Uttarakhand & Ors.

..... Respondents

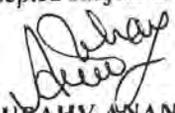
KNOW ALL to whom these presents shall come that I, Rajesh Kumar Jain aged about 58 years S/o Sh. Adesh Kumar Jain, director of M/s Aroma Craft & Tissues (P) Ltd. having its Unit at: Khasra No. - 103 & 104, Village - Nurpur, Pargana - Manglore, Tehsil - Roorkee, District - Haridwar, Uttarakhand (the Respondent No.4 herein) do hereby appoint:-

ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)
A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. - 201 306
Mob: 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

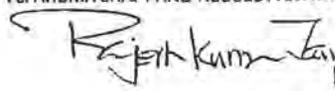
(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-

- To act, appear and plead in the above noted case in this Tribunal/Court or in any other Tribunal/Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I /We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereby set my/our hand to these presents the contents of which have been understood by me/us on this 23rd day of September 2025.
Accepted subject to the terms of the fees


ANUBHAV ANAND ARON & ABHINAV ANAND
(D/1848/2003) (D/762/2007)
(Advocates)

For AROMA CRAFT AND TISSUES PRIVATE LIMITED


Director

Client



Reply filed by respondent no Respondent no.4

1 message

Kaushal Sharma <kaushal90.legal@gmail.com>

Tue, 23 Sept, 2025 at 4:34 pm

To: officevivekgupta@gmail.com <officevivekgupta@gmail.com>, mpr@doiuk.org <mpr@doiuk.org>, msukpcb@yahoo.com, secy-moef@nic.in

Sir,

Kindly find the Pdf copy of Responce filed by Aroma craft & tissues pvt Ltd . inO.A no.1243/2024.

Regards

Kaushal sharma

C/O Abhinav Anand Advocate

**Manu Rathi & Anr..pdf**

6.9 MB